

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 121 OF 2023**

**IN THE MATTER OF:**

**P. CHENNAIHA**

..... Applicant

**Vs**

**THE SUB COLLECTOR AND OTHERS**

... Respondents

**REPORT FILED BY THE APPCB 4<sup>th</sup> RESPONDENT**

**DATE - 10.09.2024**



**M/s MADHURI DONTI REDDY**

**ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)



	Register (RSR) for nature of land.	
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**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
 Regional Office:  
 YSR Dist, KADAPA

**Report of A.P. Pollution Control Board as per the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai vide order Dt. 02.09.2024 in O A. No. 121/2023 (SZ), in the matter of Sri P. Chennaiah, S/o P. Venkatramaiah, Kalikiri, Annamayya District, Andhra Pradesh against establishment of Petroleum New Retail Outlet by Hindustan Petroleum Corporation Limited, at Sy. No. 342/1 of Kalikiri village and Mandal, Annamayya District**

It is to submit that the Hon'ble National Green Tribunal, vide Order dt. 02.09.2024, in Original Application No. 121 of 2023 (SZ) in the matter of Sri P. Chennaiah, S/o P. Venkatramaiah, Kalikiri, Annamayya District, Andhra Pradesh against establishment of Petroleum New Retail Outlet by Hindustan Petroleum Corporation Limited at Sy. No. 342/1 of Kalikiri village and Mandal, Annamayya District, has directed APPCB to file a report after inspecting the property to verify whether the CPCB Guidelines are strictly followed and also to ascertain the nature of the land in question from the revenue records. Copy of Hon'ble NGT Order is enclosed as **Annexure - I**.

In this connection, the Board Office, APPCB, Vijayawada vide e-mail dt. 02.09.2024, directed the Environmental Engineer, APPCB, Regional Office, Kadapa to submit a detailed report for taking further necessary action in the matter.

In this regard, the Environmental Engineer, APPCB, Regional Office, Kadapa inspected the site of the proposed Petroleum New Retail Outlet by Hindustan Petroleum Corporation Limited at Sy. No. 342/1 of Kalikiri village and Mandal, Annamayya District, and its surroundings on 03.09.2024 and observed the following:

- a) Hindustan Petroleum Corporation Ltd., Nellore, has proposed to establish a Petroleum New Retail Outlet at Piler to Madanapalle Road in Sy. No. 342/1 of Kalikiri village and Mandal, Annamayya District, for storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD.
- b) APPCB has not issued permission for establishment and operation of Petroleum New Retail Outlet (Diesel & Petrol dispensing unit) at Sy. No. 342/1 of Kalikiri village and Mandal, Annamayya District.
- c) Establishment and operation of fuel dispensing units exempted from consent management of APPCB as per CPCB File No. B-29016/ROGW/IPC-VI/2020-21/ dated:30.04.2020 communicated to all SPCBs / PCCs. Copy of the CPCB letter dated 30.04.2022 is enclosed as **Annexure - II**.
- d) The compliance status of siting guidelines issued by CPCB dated 07.01.2020 and 16.08.2021 is submitted below:

S.No.	Guidelines	Compliance
1	Shall not be located within a radial distance of 50 meters (from fill point / dispensing units/ vent pipe whichever is nearest) from schools, hospitals. (10 beds and above) and residential areas designated as per local laws.	<ol style="list-style-type: none"> <li>1. No residential areas are existing nearby. However, three commercial shops and one house without any door number is existing adjacent to the boundary wall of proposed petroleum new retail outlet site. The residential house is at a distance of about 10 m from the fill point.</li> <li>2. No hospital existing nearby.</li> <li>3. No school existing nearby.</li> </ol>

		Photographs of Ariel view of Petroleum New Retail Outlet are enclosed as <b>Annexure - III.</b>
2	In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.	Three commercial shops and one house without any door number is existing adjacent to the boundary wall of proposed petroleum new retail outlet site. The residential house is at a distance of about 10 m from the fill point.  Retail outlet obtained License from Petroleum & Explosives Safety Organisation (PESO) vide order dt. 20.12.2023 which is valid upto 31.12.2025. Copy enclosed as <b>Annexure - IV.</b>
3	No high-tension line shall pass over the retail outlet.	Complied.
4	a) Retail outlet shall not be located within a distance of 50 meters from the nearest point at water bodies.  b) Retail outlets coming within 50 m to 100 m from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).	Not Complied. Boundary wall of the proposed retail outlet exists adjacent to the surface water body i.e., Govt. Land (Oota cheruvu) followed by Badabandla Vagu.  The proposed petroleum new retail outlet has already installed the underground storage tanks and hence double walled tanks or concrete protection walls could not be seen around the concealed underground storage tanks. However, the retail outlet submitted photographs showing concrete protection wall around underground storage tank. Photographs enclosed as <b>Annexure - V.</b>

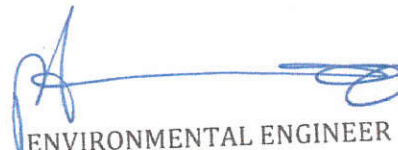
e) As per the physical verification of records at the O/o Tahsildar, Kalikiri (M), Annamayya District, the following are observed regarding nature of the land of proposed petroleum new retail outlet by Hindustan Petroleum Corporation Ltd.:

- i. As per "A" Register also known as Re-Settlement Register (RSR), the land in Sy. No. 342, Extent Ac. 0.51 Cents is classified as Govt-Dry (Patta) land. As per 8A/5/1432 dt. 27.05.2022, mentioned in the "A" Register, the Sy. No. 342 is divided into two parts with Sy. No. 342/1 having an extent of Ac. 0.34 Cents and Sy. No. 342/2 having an extent of Ac. 0.17 Cents. Copy enclosed as **Annexure - VI.**
- ii. The proposed petroleum new retail outlet exists in Sy. No. 342/1, having an extent of Ac. 0.34 Cents, which is classified as Govt-Dry (Patta) land. Further, the land is converted from Agricultural land to Non-Agricultural land as per the proceedings of the Revenue Divisional Office, Madanapalli dt. 13.10.2022. Copy of the proceeding order is enclosed as **Annexure VII.**

9330352/2024/LEGAL SEC-APPCB

- iii. The Land Parcel Map (LPM) No. 1092 has shown Sy. No. 341/1 and 341/2 with an extent of Ac. 1.780 Cents is a Govt. land notified under Sec. 22-A (1B) on 02.10.2020, which is adjacent to the proposed petroleum new retail outlet site in Northern and Western directions. In LPM, the Govt. land is mentioned under Kalava/ Vanka Poramboku. The Tahsildar informed that the land is named as Oota Cheruvu adjacent to Badabandla Vagu. Boundary of petrol outlet is adjacent to the Govt. land (Oota cheruvu followed by Badabandla Vagu). Copy enclosed as **Annexure - VIII**.
- iv. Further this office sought certain information vide Lr. dt. 03.09.2024 regarding nature of the land, designated residential areas and details of the water bodies which are existing nearer to the petroleum outlet as per the revenue records. Copy enclosed as **Annexure - IX**.
- v. As per the information furnished by the Tahsildar, Kalikiri, vide Lr. Dt. 04.09.2024, the proposed petroleum new retail outlet exists in Sy. No. 342/1, having an extent of Ac. 0.34 Cents is classified as Govt-Dry (Patta) land, the nearest residential area of the proposed petroleum new retail outlet are Satyapuram H/o Kalikiri village situated at about 0.5 km and M.P.P. School, Satyapuram is the nearest school at a distance of 0.5 km while the nearest hospital is the Community Health Centre, Kalikiri at a distance of about 1.7 km. Further the nearest water body is Oota cheruvu located adjacent to the land of proposed petroleum new retail outlet. The information furnished by the Tahsildar, Kalikiri Mandal is enclosed as **Annexure-X**.
- f) The AP State Disaster Response and Fire Service Department has issued Provisional No Objection Certificate to the proposed petroleum new retail outlet vide order dt. 29.10.2022. Copy enclosed as **Annexure - XI**.
- g) The Executive Engineer, Operation, APSPDCL, Piler issued Provisional No Objection Certificate to the proposed petroleum new retail outlet vide order dt. 10.11.2022. Copy of the Provisional NOC is enclosed as **Annexure - XII**.
- h) The Kalikiri Gram Panchayat, has accorded permission vide Lr. Dt. 18.11.2022, to the proposed petroleum new retail outlet for construction of R.C.C. Roof, Sales Building and for installation of petroleum pumps 16 KL MS tank and 35 KL HSD tank, in Sy. No. 342-1 of Kalikiri mandal, Annamayya District. Copy enclosed as **Annexure -XIII**.
- i) The District Revenue Officer, Annamayya District, under Rule 144 of the Petroleum Rules, 2002, issued No Objection Certificate on 31.12.2022, to the Senior Manager, Hindustan Petroleum Corporation Limited, 16-15-986-2, 2<sup>nd</sup> floor, AARVEE House, Children's Park Main Road, Near Krishna Mandiram, Nellore for setting up of proposed petroleum new retail outlet on Piler to Madanapalli Road for storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD, in Sy. No. 342/1, with an extent of Ac. 0.34 Cents of Kalikiri Village and Mandal, Annamayya District. Copy of the NOC is enclosed as **Annexure-XIV**.
- j) The National Highways Authority of India has issued In Principle Approval vide Ir. Dt. 30.09.2023 for proposed fuel station abutting NH-71 at KM 37/993-38/032.20 of Kalikiri Village & Mandal at Sy. No. 342, Annamayya District. Copy enclosed as **Annexure - XV**.

Dt.  
Place:

  
ENVIRONMENTAL ENGINEER  
APPCB, Regional Office,  
Kadapa

ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office:  
YSR Dist, KADAPA

**Item No.5:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 121 of 2023 (SZ) &  
I.A. No.97 of 2024 (SZ)****IN THE MATTER OF:**P. Chennaiah  
Andhra Pradesh

...Applicant(s)

**Versus**The Sub Collector  
Office of Sub Collector  
Annamaiyya District  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 02.09.2024.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R3.  
Mr. S. Saravanan for R4.  
M/s. Y. Prakash, R. Vinoth Kumar,  
R. Sidharth & N. Sanjeev Kumar for R5/I.A.

**ORDER**

1. Today, there is no representation for the applicant.
2. The advance hearing application [I.A. No.97 of 2024 (SZ)] is closed.
3. Mr. Kamuluri Babasaheb S/o. Khadar Sahab, residing at 3-146-14-5 C-3, Chowdeswari Nagar, Neerugattuvari Palli, Madanapalli, Annamaya District, Andhra Pradesh is Suo Motu impleaded as additional Respondent No.6 to this proceeding, as he is a dealer of the 4<sup>th</sup> Respondent (M/s. HPCL). Similarly, as the Andhra Pradesh Pollution Control Board (APPCB) is also a necessary party to this proceeding, we Suo Motu implead them as additional Respondent No.7 to this proceeding.
4. Let notice be issued to the newly added Respondents No.6 and 7 through the Tribunal as well as privately.
5. The report of the Revenue Divisional Officer has been filed, from which, prima facie the land in question appears to be the agricultural land.
6. Let the Revenue Authorities furnish a copy of the extract of the 'A' Register from the year 1946 till the date of the first mutation.
7. The APPCB is also directed to file a report after inspecting the property to verify whether the CPCB Guidelines

are strictly followed. Let APPCB also ascertain the nature of the land in question from the revenue records.

8. Post the matter on **12.09.2024**.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.121/2023 (SZ)  
I.A. No.97/2024 (SZ)  
02<sup>nd</sup> September, 2024. Mn.





7

Annexure – II

SPEED POSTApril 30<sup>th</sup>, 2020

F.No. B-29016/ROGW/IPC-VI/2020-21/

To

The Chairman  
All SPCBs/PCCs

**SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS INTO RED, ORANGE, GREEN AND WHITE CATEGORY.**

**WHEREAS**, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof; and

**WHEREAS**, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

**WHEREAS**, CPCB has categorized 242 industrial sectors into red, orange, green & white category and directed all SPCBs/PCCs on 07.03.2016 for its adoption and implementation. The SPCBs/PCCs were also directed that addition of any new or left-over industrial sectors and their categorization which is not listed in the categorization done by CPCB, shall be done by a committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB; and

**WHEREAS**, carrying out the responsibility assigned to MoEF&CC/CPCB/SPCB, under, Steel Scrap Recycling Policy, notified by Ministry of Steel on 07.11.2019, a meeting was held under chairmanship of Joint Secretary (HSM Division) at MoEF&CC on 07.11.2019 for uniform categorization of scrapping activities as Red/Orange/Green/White Category. During the meeting it was decided that such uniform categorization of scrapping centres has to be developed by CPCB. The CPCB has categorized "Scrapping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)" under "Orange Category" of industries; and

**WHEREAS**, a need was felt to categorize some industrial sectors on PAN-India level and to resolve anomalies in categorization, if any. Accordingly, CPCB through Office Order No. B-29012/IPC-VI/2019-20, dated 17.02.2020, constituted a Committee to deal with the matter related to categorization of industrial sectors under red/orange/green/white category; and

**WHEREAS**, the meetings of the Committee were held on 02.03.2020 at CPCB, Delhi and 15.04.2020 & 21.04.2020, through video conferencing. During the meeting, the categorization of Railway Stations, Compressed/Refined Bio-Gas Production from Bio-degradable Wastes and Used Cooking Oil (UCO) collection centers was finalized. The details regarding categorization are enclosed as **Annexure-I**. Further, based on the few representations, the Committee has also segregated the list of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services), which were covered under classification of industrial sectors in CPCB's document on categorization. The list of such Non-Industrial Operations is enclosed as **Annexure-II**.

**NOW THEREFORE**, in view of the above and exercising the powers conferred to Chairman, Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, all the SPCBs/PCCs are directed to:

- i. Adopt the categorization finalized by CPCB for following sectors:
  - a. Scrapping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.).
  - b. Used Cooking Oil (UCO) collection centers.
  - c. Compressed/Refined Bio-Gas Production from Bio-degradable Wastes.
  - d. Railway Stations.
- ii. Consider the sectors given at Annexure-II under Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services).

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions to CPCB within 15 days from the receipt of directions.

(Ravi S. Prasad)  
Chairman

PK  
h/s

Copy to:

- 1 The Joint Secretary (CP Division)  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan  
3rd Floor, Prithivi, Aliganj, Jor Bagh Road  
New Delhi -110 003
- 2 All Regional Directors, CPCB
- 3 DH, IT

: with a request to upload the copy of Directions on CPCB website

(Prashant Gargava)  
Member Secretary

O/c

The list of newly categorized sectors by CPCB

S. No.	Entry at S. No. of respective category in CPCB's classification	Industry Sector	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
1	85	Scrapping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)									Orange	
		a. Collection, De-Pollution, Dismantling Centres and Shredding Centres	20	-	20	15	-	15	20	55	Orange	<ul style="list-style-type: none"> <li>i. Process will generate waste water from vehicle washing, surface washing, spillage while depolluting the vehicle.</li> <li>ii. Emission of particulate matter.</li> <li>iii. Residue generated during the process needs stabilization before disposal as it may contain asbestos.</li> </ul>
		b. Collection, De-Pollution and Dismantling Centres	20	-	20	10	-	10	20	50	Orange	<ul style="list-style-type: none"> <li>i. Process will generate waste water from vehicle washing, surface washing, etc.</li> <li>ii. Fugitive emission may be generated from dismantling and other activities.</li> <li>iii. Residue generated during the process needs stabilization before disposal as it may contain asbestos.</li> </ul>
		c. Shredding Centres (can include white goods*/other scraps also)	15	-	15	15	-	15	15	45	Orange	<ul style="list-style-type: none"> <li>i. Waste water may be generated from floor washing, etc.</li> <li>ii. Residue generated may be incinerated/landfilled.</li> <li>iii. Emission of particulate matter.</li> </ul>
<p>Note- * Recycling/dismantling of white goods are covered under E-Waste (Management &amp; Handling) Rules, 2016, and have already been categorised in CPCB document "Classification of Industrial Sector" (Feb, 2016)</p>												

S. No.	Entry at S. No. of respective category in CPCB's classification	Industry Sector	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
2	37	Used Cooking Oil (UCO) collection centers	-	-	-	-	-	-	-	00	White	<ul style="list-style-type: none"> <li>i. Generally, there is no waste water generation or air emissions from UCO collection centers.</li> <li>ii. Concerned SPCB/PCC shall ensure the above.</li> </ul>
3	86	Compressed/Refined Bio-Gas Production from Bio-degradable Wastes	30	-	30	10	-	10	10	50	Orange	<ul style="list-style-type: none"> <li>i. All digesters requiring discharge of excess wastewater to be treated in orange category,</li> <li>ii. Domestic bio-digesters based on cow-dung or household biodegradable wastes (such as Gobargas plant) - White category.</li> <li>iii. No wastewater discharge from digester and also feed slurry to digester having Volatile Organic Fraction more than 75% to be considered as Green category;</li> <li>iv. Wastewater may be generated from wet processes for gas refining, cooling towers and cooling re-circulation processes.</li> <li>v. Odour generation from pretreatment of organic waste and composting.</li> <li>vi. Exhausted adsorption media/filters and spent solvents may also get generated.</li> </ul>

S. No.	Entry at S. No. of respective category in CPCB's classification	Non-Industrial Operations (Activities/Facilities/Infrastructure/Service sector)	W1	W2	W	A1	A2	A	II	Pollution Index (PI)	Category	Remarks
1	Railway Stations											
	61	Railway Stations (Waste Water Generation $\geq$ 100 KLD)	20	10	30	15	0	15	10	75	Red	<ul style="list-style-type: none"> <li>i. Mainly water polluting, scores are normalized. Wastewater generating from public toilets, public-taps, platform and apron washing, coach cleaning, laundry, restaurants etc.</li> <li>ii. Air emissions may be generated from boilers, DG sets (&gt;1MVA), railway sidings etc.</li> <li>iii. Small amount of hazardous waste such as used oil from DG sets, waste oil from coach cleaning, etc. may be generated</li> </ul>
	84	Railway Stations (Waste Water Generation $\geq$ 10 KLD, but < 100 KLD)	20	0	20	12	0	12	10	50	Orange	<ul style="list-style-type: none"> <li>i. Mainly water polluting, scores are normalized. Waste water generating from various uses such as public toilets, public-taps, platform and apron washing, restaurants etc.</li> <li>ii. Air emissions may be generated from railway sidings, DG sets etc.</li> <li>iii. Small amount of hazardous waste such as used oil from DG sets etc. may be generated</li> </ul>
	64	Railway Stations (Waste Water Generation < 10 KLD)	12	0	12	0	0	0	0	30	Green	<ul style="list-style-type: none"> <li>i. On small railway stations, waste water generation mainly from public taps and toilets. Scores are normalized.</li> <li>ii. Small railway stations normally may not have boilers or any other prominent stationary air emission sources.</li> </ul>

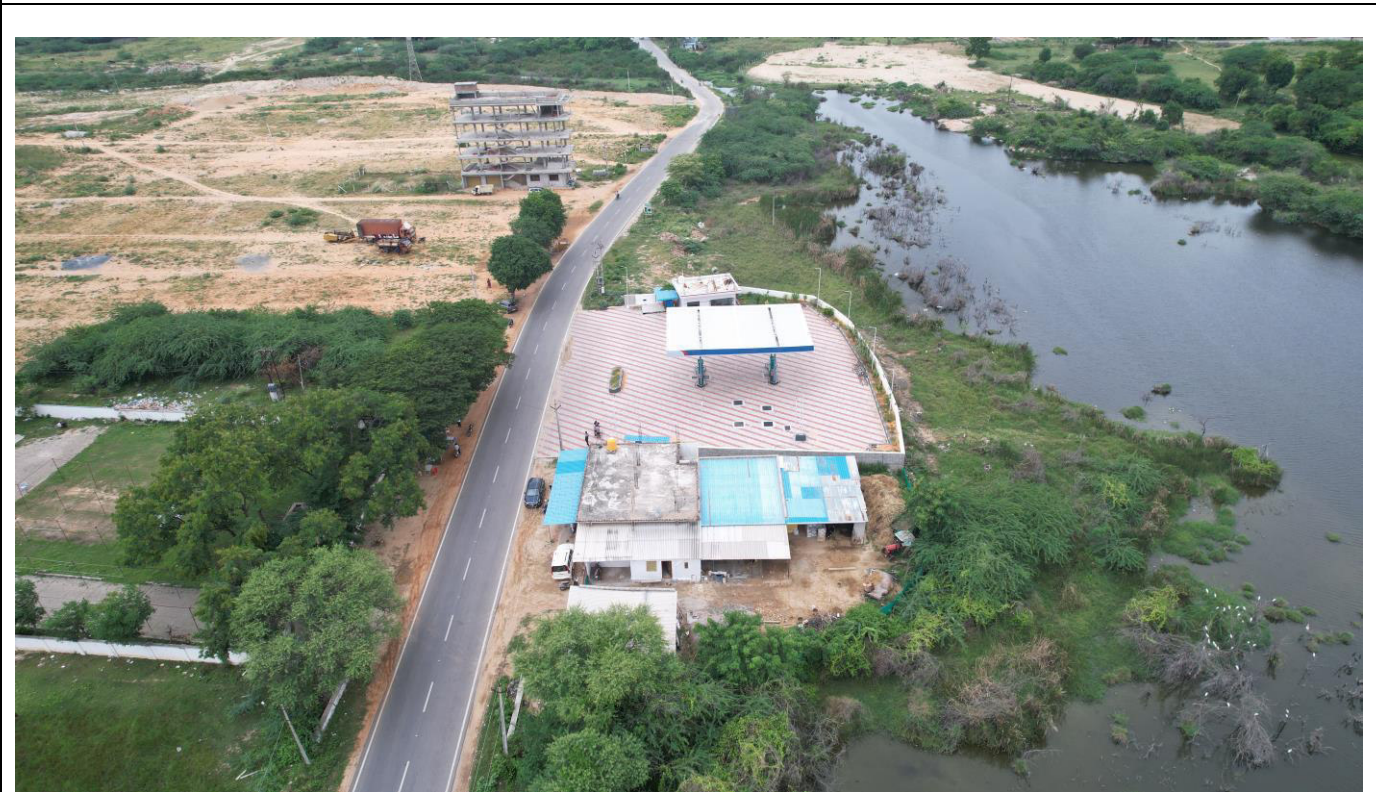
## List of Non-Industrial Operations (Activities/Facilities/Infrastructure/Services)

Covered Under Red Category of Industries Earlier				
Sl. No.	Sl. No. (as per CPCB Document)	Industry Sector	Pollution Index	Remarks
1	23	Airports and Commercial Air Strips	75	<ul style="list-style-type: none"> <li>i. The Airports are generating mainly the wastewaters.</li> <li>ii. This is the water pollution normalized score for airports having discharge more than 100 KLD.</li> <li>iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category.</li> <li>iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category ( score - 58.33).</li> </ul>
2	30	Health-care Establishment (as defined in BMW Rules)	75	<ul style="list-style-type: none"> <li>i. Mainly water polluting.</li> <li>ii. The water pollution score is normalized to 100 &amp; valid for Hospitals having total waste-water generation &gt; 100 KLD.</li> <li>iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the wastewater generation.</li> <li>iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category.</li> </ul>
3	31	Hotels having overall wastewater generation @ 100 KLD and more.	75	<ul style="list-style-type: none"> <li>i. Mainly water polluting. Small boiler may be installed.</li> <li>ii. The water pollution score is normalized to 100 &amp; valid for Hotels having waste-water generation &gt; 100 KLD.</li> <li>iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal/ oil fired boiler, the pollution score will be 35/40 &amp; are categorized as orange.</li> <li>iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and having no-boiler &amp; no hazardous waste generation, the pollution score will be 20 &amp; are categorized as Green.</li> </ul>
4	39	Railway locomotive work shop/Integrated road transport workshop/ Authorized service centers	75	<ul style="list-style-type: none"> <li>i. Mainly water polluting industry. Water is used in the washing of locomotives, road transport vehicles during servicing.</li> <li>ii. This score is valid for those Centers having discharge more than 100 KLD.</li> <li>iii. Service Centers having waste-water generation &lt; 100 KLD, the normalized score will be <math>= (100 * 20) / 40 = 50</math>.</li> </ul>
5	46	Ports and harbour, jetties and dredging operations	85	This category contain all sorts of pollution
6	-	Common treatment and disposal facilities (CETP, TSDF, CBMWTF, effluent conveyance project, incinerator, MSW sanitary land fill site)	-	<ul style="list-style-type: none"> <li>i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities.</li> <li>ii. In case of CETP, the categorization will depend upon the category of member industries being served.</li> </ul>

		Note: Solvent/acid recovery plant and E-waste recycling are considered as industrial operation.		
List of Sectors Covered Under Orange Category of Industries Earlier				
Sl. No.	Sl. No. (as per CPCB Document)	Industry Sector	Pollution Index	Remarks
1	18	Automobile servicing, repairing and painting (excluding only fuel dispensing)	50	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
2	21	Building and construction project more than 20,000 sq. m built up area	50	i. In the pre-construction stage, it is mainly air polluting due to generation of dust ( PM ) emissions. ii. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
3	38	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	50	Mainly water polluting. WP score is normalized to 100.
4	46	Mechanized laundry using oil fired boiler	50	Both air and water pollution are generated.
5	50	New highway construction project	50	Mainly air polluting project.
List of Sectors Covered Under Green Category of Industries				
Sl. No.	Sl. No. (as per CPCB Document)	Industry Sector	Pollution Index	Remarks
1	19	Facility of handling, storage and transportation of food grains in bulk	25	Some fugitive emissions of PM during handling of grains.
2	52	Hotels (up to 20 rooms and without boilers)	30	This score is valid for hotels having overall waste-water generation less than 10 KLD.
3	58	Flyash export, transport & disposal facilities	37.5	i. This is mainly air polluting activity. ii. This is the normalized score based on air pollution.
4	59	Mineral stack yard / Railway sidings	37.5	Mainly air pollution due to loading, unloading, storage and transportation of the minerals.
5	60	Oil and gas transportation pipeline	37.5	i. Contains small gas based power plants up-to 5 MWs. ii. Air pollution score is normalized to 100. iii. In case, if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly.
6	-	Diesel generator sets (15 KVA to 1 MVA)	-	i. Normal operation - 12 hrs a day. ii. Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. iii. Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories.
7	-	Automobile fuel outlets (only dispensing)	-	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.

Ariel view of petroleum new retail outlet







भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

रूम नं. 602, 6th फ्लोर,, सी. जी. ओ. टावर्स, कवडीगुडा

सिकंदराबाद- 500080

Room No. 602, 6th floor, C.G.O. Towers, Kavadiguda,  
Secunderabad - 500080

E-mail :

[dyccehyderabad@explosives.gov.in](mailto:dyccehyderabad@explosives.gov.in)

Phone/Fax No : 040 - 27540359

संख्या /No. : **P/SH/AP/14/9295 (P550285)**

दिनांक /Dated : **22/09/2023**

सेवा में  
/To,

**M/s. HINDUSTAN PETROLEUM CORPORATION LIMITED,  
16-15-986-2, 2nd floor,AARVEE house, ,  
childrens park main road, near Krishna Mandiram,  
Atmakur,  
Atmakur,  
Taluka: Atmakur,  
District: NELLORE,  
State: Andhra Pradesh  
PIN: 524322**

विषय : **Survey No, 342/1, Piler to Madanapalli road, Kalikiri, Kalikiri, Taluka: Kalikiri, District:  
/Sub : CHITTOOR, State: Andhra Pradesh, PIN: 517234 में पेट्रोलियम वर्ग A,B Retail Outlet ।  
Petroleum Class A,B Retail Outlet at Survey No, 342/1, Piler to Madanapalli road, Kalikiri,  
Kalikiri, Taluka: Kalikiri, District: CHITTOOR, State: Andhra Pradesh, PIN: 517234**

महोदय  
/Sir(s),

कृपया आपके पत्र क्रमांक **OIN1453045** दिनांक **14/09/2023** का वलोकन करें ।

Please refer to your letter No. **OIN1453045** dated **14/09/2023**

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के  
धीन प्ररूप - XIV में स्वीकृत तथा दिनांक **31/12/2023** तक वैध नुज्ञप्ति संख्या **P/SH/AP/14/9295 (P550285)**  
दिनांक **22/09/2023** भेजी जा रही है ।

Licence No. **P/SH/AP/14/9295 (P550285)** dated **22/09/2023** granted in Form XIV under the Petroleum Rules, 2002 and valid till **31/12/2023** for the storage of the following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

<%----%> <%----%><%----%>

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में नुज्ञप्त क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	16.00 KL
Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	35.00 KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	51.00 KL

कृपया पेट्रोलियम नियम 2002 के धीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा नुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को नुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to **Dy. Chief Controller of Explosives, Visakhapatnam**, so as to reach his कार्यालय को प्रेषित करें। Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Dy. Chief Controller of Explosives, Visakhapatnam**, so as to reach his office on or before the date on which Licence expires.

यह नुमोदन/ नुमति न्य प्राधिकारियों से आवश्यक नुमति/क्लीयरन्स प्राप्त करने से या यथा लागू न्य विधियों से छूट नहीं देती है। This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((के. श्रीनिवास राव)

(K Srinivasa Rao))

विस्फोटक नियंत्रक

Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

For Jt. Chief Controller of Explosives

सिकंदराबाद/Secunderabad

**Copy forwarded to :-**

1. The Additional District Magistrate, CHITTOOR(Andhra Pradesh) with reference to his NOC No HP/PRK/12/19 Dated 31/12/2022

2. The Dy. Chief Controller of Explosives, Visakhapatnam. A Copy of the licence along with approved plan is enclosed.

**For Jt. Chief Controller of Explosives**

( अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा न्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)

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भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

डोर न. ७-२०-१३, किरलामपुडी लेआउट

विशाखापट्टनम- 530017

Door No. 7-20-13,

Kirlampudi Layout,

Visakhapatnam - 530017

E-mail : [dyccevizag@explosives.gov.in](mailto:dyccevizag@explosives.gov.in)

Phone/Fax No : 0891-2722257

संख्या /No. : P/SH/AP/14/9295 (P550285)

दिनांक /Dated : 20/12/2023

सेवा में

/To,

**M/s. HINDUSTAN PETROLEUM CORPORATION LIMITED,  
16-15-986-2, 2nd floor, AARVEE house, ,  
childrens park main road, near Krishna Mandiram,  
Atmakur,  
Atmakur,  
Taluka: Atmakur,  
District: NELLORE,  
State: Andhra Pradesh  
PIN: 524322**

विषय **Survey No, 342/1, Piler to Madanapalli road, Kalikiri, Kalikiri, Taluka: Kalikiri, District:**  
/Sub : **CHITTOOR, State: Andhra Pradesh, PIN: 517234** में स्थित विद्यमान पेट्रोलियम वर्ग A,B Retail Outlet की  
अनुज्ञप्ति संख्या **P/SH/AP/14/9295 (P550285)** - नवीकरण के संदर्भ में ।  
Existing Petroleum Class A,B Retail Outlet at **Survey No, 342/1, Piler to Madanapalli road,  
Kalikiri, Kalikiri, Taluka: Kalikiri, District: CHITTOOR, State: Andhra Pradesh, PIN: 517234 -  
Licence No. P/SH/AP/14/9295 (P550285) - Reg Renewal of Licence.**

महोदय

/Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या **OIN1553107** दिनांक **20/12/2023** का संदर्भ ग्रहण करें ।

Please refer to your letter No. **OIN1553107** dated **20/12/2023** on the subject.

अनुज्ञप्ति सं **P/SH/AP/14/9295 (P550285)** दिनांक **22/09/2023** दिनांक **31/12/2025** तक नवीनीकृत कर लौटाई

जा रही हैं ।

Licence No. **P/SH/AP/14/9295 (P550285)** dated **22/09/2023** is returned herewith duly renewed upto **31/12/2025**.

कृपया पेट्रोलियम नियम, 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को दिनांक **31/12/2025** या उससे पहले इस कार्यालय में प्रस्तुत करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence so as to reach this office on or before **31/12/2025**.

कृपया पावती दें । Please acknowledge the receipt.

भवदीय /Yours faithfully,

((एस. के. भोले)

(S. K. Bhole))

विस्फोटक नियंत्रक

Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक

For Dy. Chief Controller of Explosives

विशाखापट्टनम/Visakhapatnam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

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भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

डोर न. ७-२०-१३, किरलामपुडी लेआउट

विशाखापट्टनम- 530017

Door No. 7-20-13,

Kirlampudi Layout,

Visakhapatnam - 530017

E-mail : [dyccevizag@explosives.gov.in](mailto:dyccevizag@explosives.gov.in)

Phone/Fax No : [0891-2722257](tel:0891-2722257)

संख्या /No. : **P/SH/AP/14/9295 (P550285)**

दिनांक /Dated : **20/12/2023**

सेवा में  
/To,

**M/s. HINDUSTAN PETROLEUM CORPORATION LIMITED,  
[16-15-986-2](#), 2nd floor,AARVEE house, ,  
childrens park main road, near Krishna Mandiram,  
Atmakur,  
Atmakur,  
Taluka: Atmakur,  
District: NELLORE,  
State: Andhra Pradesh  
PIN: 524322**

विषय **Survey No, 342/1, Piler to Madanapalli road, Kalikiri, Kalikiri, Taluka: Kalikiri, District:**  
/Sub : **CHITTOOR, State: Andhra Pradesh, PIN: 517234** में स्थित विद्यमान पेट्रोलियम वर्ग **A,B** Retail Outlet की  
अनुज्ञप्ति संख्या **P/SH/AP/14/9295 (P550285)** - नवीकरण के संदर्भ में ।  
Existing Petroleum Class **A,B** Retail Outlet at **Survey No, 342/1, Piler to Madanapalli road,  
Kalikiri, Kalikiri, Taluka: Kalikiri, District: CHITTOOR, State: Andhra Pradesh, PIN: 517234** -  
Licence No. **P/SH/AP/14/9295 (P550285)** - Reg Renewal of Licence.

महोदय  
/Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या **OIN1553107** दिनांक **20/12/2023** का संदर्भ ग्रहण करें ।

Please refer to your letter No. **OIN1553107** dated **20/12/2023** on the subject.

अनुज्ञप्ति सं **P/SH/AP/14/9295 (P550285)** दिनांक **22/09/2023** दिनांक **31/12/2025** तक नवीनीकृत कर लौटाई

जा रही हैं ।

Licence No. **P/SH/AP/14/9295 (P550285)** dated **22/09/2023** is returned herewith duly renewed upto **31/12/2025**.

कृपया पेट्रोलियम नियम, 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को दिनांक **31/12/2025** या उससे पहले इस कार्यालय में प्रस्तुत करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence so as to reach this office on or before **31/12/2025**.

कृपया पावती दें । Please acknowledge the receipt.

भवदीय /Yours faithfully,

((एस. के. भोले)

(S. K. Bhole))

विस्फोटक नियंत्रक

Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक

For Dy. Chief Controller of Explosives

विशाखापट्टनम/Visakhapatnam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

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Photographs showing concrete protection wall around storage tank





66  
Re-Survey and Re-Settlement Register of the Village of  
పెద్దా ధర్మవరం, చిత్తూరు జిల్లా, పో. 115, 1888

Re-Survey Number పేర్లు, పో. 115, 1888	Sub-Number పేర్లు	Old Survey Number and letter, if any పేర్లు, పో. 115, 1888	Government or Inam. పేర్లు	Dry Irrigable Unassessed or Assessed పేర్లు	Source of Irrigation. పేర్లు	Single or Double crop పేర్లు	Class and sort of soil. పేర్లు		Dry పేర్లు		Wet పేర్లు		
							Dry పేర్లు	Wet పేర్లు	Rate per acre. పేర్లు		Rate per acre. పేర్లు		
									Taram. పేర్లు	Rs. A. పేర్లు	Taram. పేర్లు	Rs. A. పేర్లు	
1	2	3	4	5	6	7	8	9	10	11	12	13	
125	1	385 B	G	W	*	1	7-5	7	0	6	8	3	0
	2	385 A	G	D	...	...	4-5	...	6	0	8	...	...
338	1	386	G	W	†	1	7-4	6	0	8	8	3	0
	2	386	G	W	*	1	7-5	7	0	6	8	3	0
337	...	337	G	W	*	1	7-5	7	0	5	8	3	0
338	1	338	G	W	†	1	7-4	6	0	6	8	3	0
	2	339	G	W	†	1	7-4	6	0	8	3	3	0
389	1	389 A,D	G	W	*	1	7-4	6	0	8	7	3	8
	2	389 B	G	W	*	1	7-4	6	0	8	7	3	8
	3	389 C	G	W	*	1	7-4	6	0	8	7	3	8
	4	389 B	G	W	*	1	7-4	6	0	8	7	3	8
	5	389 B,E	G	W	*	2	7-4	6	0	8	7	4	6
340	1	340	G	P	...	...	...	...	...	...	...	...	...
	2	340	G	W	*	1	7-4	6	0	8	7	3	8
	3	340	G	W	*	1	7-4	6	0	8	7	3	8
	4	340	G	W	*	1	7-4	6	0	8	7	3	8
341	1	341	G	W	*	1	7-4	6	0	8	7	3	8
	2	341	G	W	*	2	7-4	6	0	8	7	4	6
342	...	342	G	D	...	...	4-5	...	6	0	8	...	...

\* Pedda oheruvu. † Pedda oheruvu morava vankatalava.

57  
Kalikiri, No. 115 Vayalpad Taluk, Chittoor District  
కలికిరి, పో. 115 వయలపాడు తాలూకా, చిత్తూరు జిల్లా.

Extent పేర్లు	Assessment పేర్లు		Name of Pattadar or Inamdar or the Manager of the Institution to which the land belongs. పేర్లు	Remarks పేర్లు
	Area పేర్లు	Rate పేర్లు		
14	15	16	17	
0 03	2 13	121	Names as per E. S. No. 122. పేర్లు, పో. 122 ఎస్. నెంబర్ 122 కింద ఉన్న పేర్లు.	
6 25	3 2	...	...	
7 18	6 15	...	...	
0 32	0 15	125	Patri Chengayya and 3 others. పేర్లు పేర్లు మరియు 3 మంది.	
1 2	3 1	125	Names as per R.S. No. 336-1. పేర్లు, పో. 336-1 ఎస్. నెంబర్ 336-1 కింద ఉన్న పేర్లు.	
1 34	4 0	...	...	
1 2	3 1	168	Patri Chengayya. పేర్లు పేర్లు.	
3 4	9 2	115	Names as per R. S. No. 2(9-3) పేర్లు, పో. 209 3 ఎస్. నెంబర్ 209-3 కింద ఉన్న పేర్లు.	
2 68	8 1	118	do పేర్లు	
5 72	17 8	...	...	
0 46	1 10	278	Dasarireddi Venkataroddi. పేర్లు పేర్లు.	
0 96	3 6	331	Kovuri Babasabeb. పేర్లు పేర్లు.	
1 16	4 2	82	Chinapalle Gangulu. పేర్లు పేర్లు.	
0 55	1 15	24	Uppaluri Erramma and Sammudi-Siddayya. పేర్లు పేర్లు మరియు పేర్లు పేర్లు.	
0 46	2 0	19	Manyam Ellappa. పేర్లు పేర్లు.	
3 61	13 1	...	...	
0 54	...	...	...	
0 12	0 7	90	Chinapalle Gangulu and Gollapalle Nagayya. పేర్లు పేర్లు మరియు పేర్లు పేర్లు.	
0 48	1 11	...	...	
3 17	0 10	808	Gollapalle Nagayya. పేర్లు పేర్లు.	
1 31	2 12	...	...	
0 65	2 4	398	do పేర్లు	
1 26	5 8	296	Besta Nagappa and Chandragiri Venkaappa. పేర్లు పేర్లు మరియు పేర్లు పేర్లు.	
1 91	7 12	...	...	
0 51	0 4	1992	Reddivari Kumara Gangireddi. పేర్లు పేర్లు పేర్లు పేర్లు.	

115-15  
\* See detailed list. † Compounded for at 1/4 1/4 పేర్లు పేర్లు.  
‡ Wet as per Inam fair register. పేర్లు పేర్లు పేర్లు పేర్లు.

A new well has been  
made under the  
settlement  
A: 50 B: 51 D: 21


Hill-stream,  
Sok.

పేర్లు / పేర్లు పేర్లు పేర్లు  
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$$\begin{array}{r}
 \text{Sy. No.:- } 342/1 - 0.14.0 - 0.34 \\
 2 - 0.07.0 - 0.17 \\
 \hline
 \quad \quad \quad 0.21.0 \quad \quad 0.51
 \end{array}$$

As Per 8A/5/1432

DI-27/5/2022

  
 27/5/2022  
 HDS/RLRR

D.Dis.A3/1800/2022, Dt: 13.10.2022.

Sub Collector's Office,  
Madanapalle.

**ANNEXURE-C**  
**(SEE RULE-7)**  
**PROCEEDINGS OF THE COMPETENT AUTHORITY AND REVENUE DIVISIONAL**  
**OFFICER,**  
**MADANAPALLE**  
**PRESENT: SRI.M.S.MURALI.**

**Sub:** - Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural Purpose) Act- 2006- Madanapalle Division- Kalikiri Mandal- Kalikiri Village – Sri.K.Shajahan s/o K.Khadar saheb – Conversion of Agricultural land with an extent of Ac.0.34 cents in Sy.No.342/1, for Non-Agricultural purpose-Orders Issued-Regarding.

**Ref:** 1. Andhra Pradesh Agrl.Land (Conversion for Non-Agrl. Purpose) Act-2006.  
2. G.O. M.S No 227 Revenue (DA &LR) Dept. Dated 26.08.2021 & Ordinance No.07, dt: 29.07.2021 of A.P. Land Conversion Act-2006.  
3. Application Sri. K.Shajahan s/o K.Khadar saheb, r/o Kalikiri Village & Mandal.  
4. Roc.A/91/2022, dt: .09.2022. of the Tahsildar, Kalikiri.

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**ORDER:**

In the reference 3<sup>rd</sup> cited, one Sri. K.Shajahan s/o K.Khadar saheb, r/o Kalikiri Village & Mandal has applied for conversion of Agricultural land into Non-Agricultural purpose for an extent of Ac.0.34 cents in Sy.No. 342/1 of kalikiri Village & Mandal.

In the reference 4<sup>th</sup> cited, the Tahsildar, kalikiri has submitted that he has inspected the proposed land for conversion and submitted proposals for conversion of Agricultural land into Non-Agricultural purpose for an extent of Ac.0.34 cents in Sy.No.342/1 of kalikiri Village & Mandal. As per the Revenue records, the classification of the proposed land for conversion is Govt Dry. The individual has to pay an amount of Rs.27166/- towards conversion charges for an extent of Ac.0.34 cents. @ 5% on the Basic Value as per the certification of Market Value. And he has paid an amount of Rs.27166/- vide Challan No.61050888862022, dt: 07.05.2022, through online Payment.

The details of land Survey No. wise classification and Basic value and realistic value per Acre as follows.

Sl .N o.	Sy.No.	Classifica tion	Ext ent in Ac.	Basic Value as per Market Value given by Sub-Registrar, Kalikiri	Basic value of the total land purchased	G.O. M.S No 227 Revenue (DA &LR) Dept. Dated 26.08.2021, 5% of basic value of the total land for Rs.	Doc.N o.	Meese va Appli cation No.	Challan No. & Date.
1	342/1 of Kalikiri Village	Govt .Dry	Ac. 0.34 Cent s	1598000/-	543320/-	27166/-	117/ 2017, 1583/ 2018	NLCR 01220 02527 90.	61050888862022 , dt: 07.05.2022

The Tahsildar, Kalikiri reported that, as per the old 10(1) the land in Sy.no.342 with an extent of Ac:0.54 cents classified as Govt.Dry of Kalikiri village and stands in the name of Sri.Palagiri Alam Sab & Sri.Pedda Khaddar Sab.

Further reported that the family members of both the 10(1) Pattadars have undergone oral family partition and then Sri.Mohammad ali has sold an extant of Ac.0.07 ½ acres to Smt.Noorjahan vide

doc.no.259/2007 dt: 26.03.2007. as the same Sri.P.Mohammad Basha has sold away an extent of 0.17 cents to Smt.Noorjahan vide doc.no.245/2007 dt:22.03.2007. Then Sri.A.Ali Ahamad has sold away his share of 0.05 cents to Sri.Habibulla vide doc.no.459/2013 dt:30.03.2013 and finally Smt.VempalleFathima has sold away her share to Smt.A.Hajiraabee with an extant of 0.05 cents. Then all the three of them have sold away their rights in land in Sy.no.342 with an extent of 0.34 cents to Smt.K.Jareena & Sri. K.Shajahan jointly. i.e., both the shareholders will have rights to an extant of 0.17 cents each. Then Smt.Jareena has sold her share to Sri.K.Shajahan vide doc.no.1583/2018. Hence on the total share of 0.34 cents rights acquired by the applicant.

The details of the transaction as shown below.

S.no	Name of the Executant	Name of the Claimant	Nature of document	Sy.no	Ext	Doc no & Date
1	Mohammad Ali (Legal heir of 10(1) Pattadar)	Noorjahan	Sale	342	0.07 ½	259/2007 dt:26.03.2007
2	P.Mohammad Basha (Legal heir of 10(1) Pattadar)	Noorjahan	Sale	342	0.17	245/2007, dt:22.03.2007
3	A.Ali Ahammad (Legal heir of 10(1) Pattadar)	B.Habbebull	Sale	342	0.05	459/2013 dt:30.03.2013
4	Vempalle Fathimaa (Legal heir of 10(1) Pattadar)	A Hajiraa Bee	Sale	342	0.05	460/2013 dt:30.03.2013
5	Noorjahan Habebulla Hajiraa bee	<b>K.Shajahan (Applicant)</b>	Sale	342	<b>0.17</b>	<b>117/2017 dt:13.02.2017</b>
6	Noorjahan Habebulla Hajiraa bee	K.Jareena	Sale	342	0.17	117/2017 dt:13.02.2017
7	K.Jareena	<b>K.Shajahan (Applicant)</b>	Sale	342	<b>0.17</b>	<b>1583/2018 dt:12.12.2018</b>

Further reported that the applicant Sri. K.Shajahan s/o Khadar saheb was in possession and enjoyment of the Subject lands and also issued 1B vide Khata No.1192. And the as per Roc.A/60/2022, Dt: 21.05.2022 of Tahsildar Kalikiri the land in Sy.No.342 Ext: Ac.0.51 cents was Sub-divided into **Sy.No.342/1 Ext:0.34 cents**, Sy.No.342/2 Ext:0.17 cents, and it is also scrutinized by the DIOS, Madanapalle and the applicant got land with an extent of Ac.0.34 cents in Sy.No 342/1 of Kalikiri village of Kalikiri Mandal and Pattadar Pass books issued to the applicant vide Khatha No 1192 and the said land is under enjoyment of the applicant.

The Boundaries of the proposed lands is follows.

East: Land of Dhasthigiri.

West: Government land.

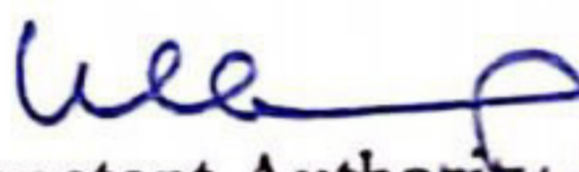
South: Road.



North: Government Land.

Further reported that there are no disputes over the title and enjoyment of the proposed land. No power grid lines, Electricity lines are passing over the proposed land.

Hence, it is hereby ordered for conversion of Agricultural lands into Non-Agricultural purpose on the following terms and conditions into the applicant in respect of the land in Sy.No.342/1 with an extent of Ac.0.34 cents of kalikiri Village and Mandal.

1. The permission is issued on the request of the applicants and he is solely responsible for the contents made in the application.
2. The grant of permission cannot be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
3. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion to Non-Agricultural purpose.
4. It does not confer any right title or ownership to the applicant over the above agricultural lands.
5. This permission does not preclude or restrict any authority or authorities or any person persons of any individual or individuals or others, collectively or severally, for initiating any action of proceedings under any law for the time being in force.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
8. The authorities reserve the right to cancel the permission if it is found that, the permission is obtained by fraud, misrepresentation of by mistake of fact.

  
Competent Authority &  
Revenue Divisional Officer,  
Madanapalle.

To    
Sri. K.Shajahan s/o K.Khadar Basha, r/o Kalikiri Village & Mandal.  
Copy to the Tahsildar, Kalikiri, with a direction to make necessary changes in the Village accounts concerned.

జిల్లా: అన్నమయ్య				మండలం: KALIKIRI - కలికిరి				గ్రామం: KALIKIRI - కలికిరి (వి)				Lpm No: 1092			
క్రమ సంఖ్య	LP Number	L.P Extent (Acres-Cents)	ULPIN	పాతసర్వే నెంబర్	భూమి స్వభావము మరియు ఉప స్వభావము	భూమి వర్గీకరణ మరియు ఉప వర్గీకరణ	భూమి వినియోగ తీరు	జల ధారము	ఖాతా నెం.	పట్టాదారుని పేరు- (తండ్రి/భర్త పేరు)	పట్టాదారుని అనుభవ విస్తీర్ణం (ఎకరాలు-సెంటులు)	అనుభవ స్వభావము	అనుభవదారుని పేరు (తండ్రి/ భర్త పేరు)	అనుభవదారుని విస్తీర్ణం (ఎకరాలు-సెంటులు)	రిమార్కులు
1	1092	1.7800	75KCCUDBPCMLH0	341/1 (SY No)	ప్రభుత్వ భూమి / ప్రభుత్వ భూమి / -/-	పొరంబోకు / నీటి వనరుల కింద భూమి / కాలువ	వ్యవసాయేతర	వర్షాధారం	600220	కాలవ / కాలువ	1.7800	ప్రభుత్వ భూమి	కాలవ / కాలువ	1.7800	Notified Under Section 22-A(1b) on 2020-10-02; Notified Under Section 22-A(1b) on 2020-10-02
2	1092		75KCCUDBPCMLH0	341/2 (SY No)	ప్రభుత్వ భూమి / ప్రభుత్వ భూమి / -/-	పొరంబోకు / నీటి వనరుల కింద భూమి / కాలువ	వ్యవసాయేతర	వర్షాధారం	200012	వంక పరంబోకు / వంక పరంబోకు		ప్రభుత్వ భూమి	వంక పరంబోకు / వంక పరంబోకు		Notified Under Section 22-A(1b) on 2020-10-02; Notified Under Section 22-A(1b) on 2020-10-02

ఈ రెవిన్యూ రికార్డు ను మీ భూమి వెబ్ సైట్ నుండి ,03/09/2024 3:58 pm తేదీనా ద్వారా ప్రింట్ చేయబడినది.

The information contained made available through this web site is for information only and cannot be utilised as certified / authenticated copy for producing in any court or for enforcing any legal claims etc.under the existing relevant Acts / Rules framed by the Government of Andhra Pradesh in this context.



**ఆంధ్రప్రదేశ్ కాలుష్యనియంత్రణ మండలి**

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**REGIONAL OFFICE :: KADAPA**

Address: 1st floor, D.No. 72/272-5-18, Kurnool – Chittoor NH-40 Road,  
Near Vinayaka Nagar Circle, Kadapa, YSR District - 516 003



**Dr. P. Srinivasa Rao**  
Environmental Engineer

e-mail: [rokdp-ee1@appcb.gov.in](mailto:rokdp-ee1@appcb.gov.in)

**Lr. No. G-103/O.A.121 of 2023/PCB/RO/KDP/2024-**

**Dt: 03.09.2024**

To,  
The Tahsildar,  
Kalikiri (M), Annamayya District.

Sir,

Sub: APPCB-RO-Kadapa – Hon'ble NGT Order in O.A. No. 121 of 2023 in the matter of Sri P. Chennaiah, S/o P. Venkatramaiah, Kalikiri, Annamayya District, Andhra Pradesh against establishment of Petrol Bunk at Sy. No. 342 of Kalikiri village and Mandal, Annamayya District – Certain Information – Requested - Reg.

Reg: 1. Hon'ble NGT Order dt. 02.09.2023 in O.A. No. 121 of 2023.  
2. Inspection of site of proposed petrol pump and its surroundings by APPCB officials on 03.09.2024.

\*\*\*\*\*

It is to inform that the Hon'ble NGT vide order dt. 02.09.2024, has directed APPCB to file a report after inspecting the property to verify whether the CPCB Guidelines are strictly followed and also to ascertain the nature of the land in question from the revenue records.

In this connection, the information on the following is required to be submitted to the Hon'ble NGT:

1. Nature of Land of the proposed petrol pump of Sri K. Shahjahan.
2. Details of the nearest residential areas, schools, hospitals as per the Revenue records.
3. Details of the nearest waterbodies adjacent to the petrol pump if any, as per the Revenue records.

In view of the above, it is requested to furnish the details for the above points immediately, so as to submit to the Hon'ble National Green Tribunal within the timeframe.

Yours faithfully  
PANDRANKI SRINIVASA  
RAO  
RAO  
ENVIRONMENTAL ENGINEER

Digitally signed by  
PANDRANKI SRINIVASA  
RAO  
Date: 2024.09.03  
16:30:12 +05'30'

Copy submitted to the Sub Collector, Madanapalle, Annamayya District for information.

## REVENUE DEPARTMENT

From

Smt.S,Maheswari Bai. M.A.,  
Tahsildar,  
Kalikiri.  
Annamayya District.

To

The Environmental Engineer,  
Regional Office,  
A.P. Pollution Control Board,  
Kadapa.

Roc.B/163/ 2022, dt. 04.09.2024

Sir,

**Sub:** Courts - Hon'ble NGT Order in O.A. No. 121 of 2023 in the matter of Sri P. Chennaiah, S/o P. Venkatramaiah, Kalikiri, Annamayya District, Andhra Pradesh against establishment of Petrol Bunk at Sy. No. 342 of Kalikiri village and Mandal, Annamayya District Certain Information requested by the Environmental Engineer, Andhra Pradesh Pollution Control Board – Enquiry conducted Information submitted – Reg.

- Ref:**
1. Hon'ble NGT Order dt. 02.09.2023 in O.A. No. 121 of 2023.
  2. Inspection of site of proposed petrol pump and its surroundings by APPCB officials on 03.09.2024.
  3. Lr No. G-103/0.A.121 of 2023/PCB/RO/KDP/2024 of the the Environmental Engineer , Andhra Pradesh Pollution Control Board dt:03.09.2024.
  4. Report of the Village Revenue Officer, Kalikiri Village dt:04.09.2024.

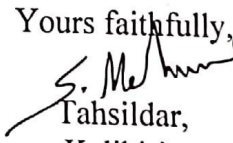
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I invite attention to the references cited and reported that in the reference 3<sup>rd</sup> cited the Environmental Engineer, Andhra Pradesh Pollution Control Board has called for certain information regarding establishment of Petrol Bunk at Sy.No.342 of Kalikiri village and Mandal, Annamayya District. In this connection, the matter was got enquired by the Village Revenue Officer, Kalikiri village and submitted his report in the reference 4<sup>th</sup> cited. The enquiry reveals the following facts.

1. It is submitted that the land in Sy.No.342 Extent A.0.51 Cents is classified as Govt-Dry (Patta) land as per the A- Register of Kalikiri village of Kalikiri Mandal. It is further submitted that as per the 10(1) account of Kalikiri village the land in Sy.No.342 with an extent of 0.51 acres, stands in the name of Sri Palagiri Alam Saheb & Sri Palagiri Pedda Khadar Saheb vide 10(1) account No.322 of Kalikiri Village in Kalikiri Mandal. It is submitted that Sri K.Shajahan S/o K.Khadar Saheb and Smt. K.Jareena W/o K.Shjahan jointly purchased the land in Sy.No.342 to an Extent A.0.34 Cents from the legal heirs of the 10(1) pattadars and further Smt.K.Jareena has sold her ½ share(i.e.0.17 Cents) to Sri K.Shajahan S/o K.Khadar Saheb. It is further submitted that K.Shajahan S/o K.Khadar Saheb acquired total share of 0.34 Cents right in Sy.No. 342 of Kalikiri village.

2. It is submitted that the proposed Petroleum Products outlet falls in Sy.No.342 to an extent A.0.34 Cents is adjacent to the Madanapalle – Tirupati Road. The nearest residential area of the proposed site are Satyapuram H/o Kalikiri village situated at about 0.5 Kms from the proposed site. It is further submitted that M.P.P.School, Satyapuram which is situated at about 0.5 Kms located in the Satyapuram habitation of Kalikiri village is the nearest school situated from the proposed petroleum product outlet. It is also submitted that the Community Health Centre, Kalikiri is the nearest Hospital situated at about 1.7 Kms from the proposed Petroleum products outlet.
3. It is submitted that land in Sy.No.342/1 Ext. 0.34 cents located at an Air distance of 0.35 Kms form the Kalikiri project (Check Dam). It is also submitted that the Government land i.e. Oota cheruvu (Water Bodies) is adjacent to the land proposed for petroleum product. The proposed site is having water body as northern boundary. The proposed fill point / dispensing units/ vent piper land is having less than 20 Meters radius from Oota cheruvu (Water Bodies).

In this connection the above fact are submitted for onward submission to the Hon'ble National Green Tribunal authorities. The record of enquiry is herewith submitted for kind Perusal.

Yours faithfully,  
  
Tahsildar,  
Kalikiri.

Copy submitted to the Sub Collector, Madanapalle  
for favour of kind information.



**Submitted to the Tahsildar:**

**Sub:** Courts - Hon'ble NGT Order in O.A. No. 121 of 2023 in the matter of Sri P. Chennaiiah, S/o P. Venkatramaiah, Kalikiri, Annamayya District, Andhra Pradesh against establishment of Petrol Bunk at Sy. No. 342 of Kalikiri village and Mandal, Annamayya District Certain Information requested by the Environmental Engineer, Andhra Pradesh Pollution Control Board – Enquiry conducted Information submitted – Reg.

- Ref: 1. Hon'ble NGT Order dt. 02.09.2023 in O.A. No. 121 of 2023.  
 2. Inspection of site of proposed petrol pump and its surroundings by APPCB officials on 03.09.2024.  
 3. Lr No. G-103/O.A.121 of 2023/PCB/RO/KDP/2024 of the the Environmental Engineer , Andhra Pradesh Pollution Control Board dated 03.09.2024.

\*\*\*\*\*

I invite kind attention to the references cited and submit that in the reference 3<sup>rd</sup> cited the Environmental Engineer, Andhra Pradesh Pollution Control Board has called for certain information regarding establishment of Petrol Bunk at Sy. No. 342 of Kalikiri village and Mandal, Annamayya District. The same was forwarded to me and I was directed to enquire into the matter and submit report. I have enquired into the matter and the the enquiry reveals the following facts.

1. It is submitted that the land in Sy.No.342 Extent A.0.51 Cents is classified as Govt-Dry (Patta) land as per the A- Register of Kalikiri village of Kalikiri Mandal. It is further submitted that as per the 10(1) account of Kalikiri village the land in Sy.No.342 with an extent of 0.51 acres, stands in the name of Sri Palagiri Alam Saheb & Sri Palagiri Pedda Khadar Saheb vide 10(1) account No.322 of Kalikiri Village in Kalikiri Mandal. It is submitted that Sri K.Shajahan S/o K.Khadar Saheb and Smt. K.Jareena W/o K.Shjahan jointly purchased the land in Sy.No.342 to an Extent A.0.34 Cents from the legal heirs of the 10(1) pattadars and further Smt.K.Jareena has sold her ½ share(i.e.0.17 Cents) to Sri K.Shajahan S/o K.Khadar Saheb. It is further submitted that K.Shajahan S/o K.Khadar Saheb acquired total share of 0.34 Cents right in Sy.No. 342 of Kalikiri village.
2. It is submitted that the proposed Petroleum Products outlet falls in Sy.No.342 to an extent A.0.34 Cents is adjacent to the Madanapalle – Tirupati Road. The nearest residential area of the proposed site are Satyapuram H/o Kalikiri village situated at about 0.5 Kms from the proposed site. It is further submitted that M.P.P.School, Satyapuram which is situated at about 0.5 Kms located in the Satyapuram habitation of Kalikiri village is the nearest school situated from the

proposed petroleum product outlet. It is also submitted that the Community Health centre, Kalikiri is the nearest hospital situated at about 1.7 Kms from the proposed Petroleum products outlet.

3. It is submitted that land in Sy.No.342/1 Ext. 0.34 cents located at a Air distance of 0.35 Kms form the Kalikiri project (Check Dam). It is also submitted that the Government land i.e. Oota cheruvu (Water Bodies) is adjacent to the land proposed for petroleum product. The proposed site is having water body as northern boundary. The proposed fill point / dispensing units/ vent piper land is having less than 20 Meters radius from Oota cheruvu (Water Bodies).

In this connection the above facts are submitted for onward submission to the Hon'ble National Green Tribubnal authorities. The record of enquiry is herewith submitted for kind Perusal.

Umsa  
VAO  
Kalikiri - 3



**GOVERNMENT OF ANDHRA PRADESH  
STATE DISASTER RESPONSE & FIRE SERVICE DEPARTMENT**

**From:**  
District Disaster Response & Fire Officer ,  
Annamayya District.

**To**  
The Collector & District Magistrate,  
Annamaya District.

**Rc.No.478/A2/2022, Dated.29-10-2022**

Respected Sir,

**Sub:-** A.P. State Disaster Response and Fire Services Department–Southern Region, Annamayya District -Petroleum Act and Rules–Issuance of Provisional No Objection Certificate to the proposed petroleum New retail outlet on Pileru to Madanapalle road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy.No.342 of Kalikiri Village & Mandal, Annamayya District –Regarding.

**Ref:-** 1. Rc No: REV02-MSOMG/120/2022-JA(C1)-ANM CO ,Dt.25-10-2022 of District Collector & Magistrate, Annamayya .  
2. G.O.Ms.No.120, HOME (PRISONS & FIRE) DEPARTMENT, Dt.25-10-2021 and G.O.Ms.No.90, Home (Prisons & Fire Services) Department, Dt.13-08-2021.

@@@

It is to inform that, the Senior manager Hindusthan Petroleum Corporation Limited ,Nellore retail Regional Office , D.No.16-15-986-2,2<sup>nd</sup> Floor , AARVEE House , Childeren's Park Main Road,Near Krishna Mandiram,Nellore has requested for Provisional No Objection Certificate to the proposed petroleum New retail outlet on Pileru to Madanapalle road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy.No.342 of Kalikiri Village & Mandal, Annamayya District.

2) I submit that, I have inspected the proposed site New retaile outlet on Pileru to Madanapalle road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy.No.342, of Kalikiri Village & Mandal, Annamayya District on **26-10-2022**. I recommend to issue of Provisional No Objection Certificate for proposed petroleum New retail outlet on Pileru to Madanapalle road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy.No.342 of Kalikiri Village & Mandal, Annamayya District .

**LAYOUT & FACILITIES**

**3.1) General**

- i. A compound wall with sufficient height should be provided around the premises except at front side.
- ii. The storage should be easily approachable to fire appliances.
- iii. No Electrical High tension lines should be passed through the compound.
- iv. The space chosen for a petroleum retail outlet shall be sufficiently spacious to allow it to be designed to minimize the risk from the petroleum fuels to any person likely to be at or near the retail station.
- v. The layout should ensure unobstructed movement of all vehicles together with adequate provision for entry and exit of Tank trucks.
- vi. Location of the facilities, equipment, entrance, exit & paving shall be arranged in a such manner to avoid the risk of any collision amongst the motor vehicles.
- vii. There should be unobstructed view of the operating and dispensing areas from the salesroom.
- viii. Access for mobile firefighting equipment to all the Retail Outlet facilities shall be ensured.

Contd....2p.

*29/10/22*  
District Disaster Response and Fire Officer,  
Rayachoti, Annamayya District.

:: 2::

- ix. The location of tanks, filling and vent pipes, dispensing equipment and road tanker decanting area as well as on site buildings shall be designed to provide for satisfactory means of escape for persons in the event of fire or other incident.

### 3.2) Storage Tanks

- i. Petroleum shall be stored only in underground tanks in single / double walled [membrane] and its installation shall be outside any building.
- ii. These shall be placed in an earthen or masonry or concrete pit and shall be packed with sand/earth/gravel without leaving any space between the tank and concrete/masonry wall. Alternatively, tank shall be installed in earth pit in a manner that no part of the tank is less than 1.5 metre from any point of the marked boundary.
- iii. No part of the space over the buried tanks shall be used for any purpose other than installing equipment specifically meant for the withdrawal/monitoring of contents of the tank.

### 3.3) Material of construction

Following materials shall be used for underground storage tanks.

Steel tanks: Carbon steel as per IS: 2062 or equivalent

Design Code IS: 10987: 1992 for petroleum products or equivalent

GRP Tank: ASTM D4021, conforming to UL 1316 or equivalent,

### 3.4) Tank Installation

- i. The underground tanks shall be either installed in the dedicated tank farm area "Away from Driveway (Remote Tank Farm)" or under the driveway with an appropriate reinforced concrete slab above the tank ("Under Driveway").
- ii. All tanks shall be pneumatic or hydro tested as per the design code or operating pressure, whichever is higher, before boxing up of the tanks.
- iii. Steel tanks shall be suitably protected against corrosion.
- iv. Design shall provide adequate protection against buoyancy for the Tanks installed.

### 3.5) Tanks installed under driveway

- i. Underground tanks shall be installed under concrete slab or alternate pavement material. Design consideration shall take care of loading either through masonry pit walls or back fill material and burying depth of tanks.
- ii. Man way covers (metallic / GRP) shall be designed for the intended vehicle load and to prevent water ingress during rain and also ensure safety of tank fittings.
- iii. RCC slab for the tank pit to be designed for the intended vehicle load.

### 3.6) Tanks installed away from driveway

- i. Underground tanks preferably to be installed in a masonry pit to ensure product retention within the pit in the event of any leakage or overflow.
- ii. Installation of GRP / FRP tanks shall follow the manufacturer's recommendation.
- iii. Man ways sump shall be covered adequately in order to avoid ingress of rain water and also to ensure safety of tank fittings.

Contd....3p.

  
 District Disaster Response and Fire Officer,  
 Rayachoti, Annamayya District.

**3.7) Fill points**

- i. The fill points for the tank/tanks, whether off set or direct fill shall be located in such a manner so that any spillage of petroleum and its subsequent ignition does not pose any immediate threat to members of the public or fire crew or delivery staff.
- ii. Fill points shall be located in the open air such that any flammable concentrations of vapours resulting from normal filling operations or spillage does not reach potentially ignition sources, or accumulates in either building or outdoor locations so as to pose a danger.
- iii. The fill points shall maintain a minimum safety distance of 3 mtrs. all round including property boundary or any other structure where a source of ignition is likely to be present. This distance of 3 m may be reduced if a fire - resistant wall is constructed, e.g. of brick or concrete, which is at least 2 m high and extends sideways or parallel to the boundary. If the wall is a part of a building which houses a sensitive population, such as a school, hospital or residential dwelling, this distance should be increased to 12 m.
- iv. Fill pipe shall be carried down nearly to the bottom of the tank to prevent fire hazard due to generation of static charge arising out of free fall of product.
- v. Proper identification of fill points for various types of fuels shall be provided to avoid wrong decantation.
- vi. An "earthing bus" shall be provided in the close vicinity of fill points.
- vii. Hose connections shall be properly tightened using screwed / cam lock couplings.
- viii. Fill pipe caps shall be made of softer material like brass or aluminum.
- ix. Fill cap shall have a proper locking system and key shall be kept under the custody of the authorized person.
- x. Fill points shall be so located that the tank lorry when under decantation is in drive out position.

**3.8) Vent pipes**

- i. Each tank shall be provided with independent vent pipe(s) of adequate capacity unless vapour recovery system is installed.
- ii. Vent point shall never be located under any shade /cover.
- iii. Open ended vent pipes shall extend to a height greater than the maximum liquid level of a road tanker likely to deliver petroleum to the underground tanks and shall not be less than 4 mtrs. In case of venting above the canopy, the vent pipes shall be terminated 1.5 mtrs above it.
- iv. The vent pipe opening shall also observe minimum 4 mtr., clearance in the horizontal plane from all structures.

Contd....4p.

*29/10/14*  
**District Disaster Response and Fire Officer,  
 Rayachoti, Annamayya District.**

**4) Electrical Power Distribution System**

The following elements / components shall be considered in designing the Electrical Power Distribution system in a Retail Outlet.

- Total electrical load for the entire Retail Outlet
- Availability, Suitability & Reliability of the State Electricity Board (SEB) grid.
- Fault (KA) rating of the SEB Feeder
- Load to be fed from back-up DG power
- Load which need stabilized and/or Uninterrupted Power Supply (UPS) supply to function smoothly
- Rated load of the connected & future equipment

**4.1) Earthing System**

The earthing system shall be designed as per IS 3043 and following procedures shall be followed:-

- i. All metallic structure, pipe fittings and enclosures of electrical equipments shall be connected to earth.
- ii. Equipment rated up to 230 V, 1-phase supply, the enclosure shall be grounded at least one point.
- iii. Equipment rated above 400 V, 3-phase supply, the enclosure shall be grounded at least at two separate points.
- iv. Two nos. earth pits shall be provided for each of transformer / DG set neutral earthing, equipment earthing.

**5) FIRE SAFETY EQUIPMENT**

- i. Each dispensing unit shall be covered by at least 2 nos. ISI marked 10 kg DCP Fire Extinguishers placed at a safe location within 3m radius.
- ii. 02 Nos. 9 liters Foam Extinguishers should be provided.
- iii. Minimum 1 no. 4.5 kg CO2 fire extinguisher conforming to IS :2878 shall be available in each electrical meter room.
- iv. Minimum 4 nos. sand buckets filled with dry sand should be available at the premises.
- v. 5,000 liters water storage tank capacity accessible to Fire vehicle with 450 LPM fire pump along with hose box.
- vi. All employees working in the premises must be conversant with the safe handling of petroleum products and first hand knowledge of the firefighting & emergency handling.
- vii. Insulated pliers, screw driver, non-sparking tools, flameproof torch shall be available in the premises.
- viii. All periodic tests shall be carried out by competent / authorised persons, as applicable and records shall be maintained.
- ix. Fire extinguishers are to be periodically tested and maintained as per OISD-STD-142.

*29/10/14*  
**District Disaster Response and Fire Officer,  
 Rayachoti, Annamayya District**

Contd....5p.

:: 5 ::

**6) EMERGENCY PLAN AND PROCEDURE**

- i. Each Retail Outlet shall be provided with at least 2 points for emergency shutdown.
- ii. The Operating Company having control over the Retail Outlet shall draw an operational emergency plan keeping in view the following:
  - a) Major failure of fittings resulting in spillage.
  - b) Accidents or other emergencies, which can affect the Retail outlet.
  - c) Electrical Emergencies.
  - d) Civil emergencies.
  - e) Any other risk arising from the existence or operation of the Retail Outlet.

The above emergency plan shall be disseminated amongst all personnel involved and ensured that they understand their roles and responsibilities in the event of an emergency.

- i. The in-charge of the Retail Outlet shall maintain close liaison with Fire Service, Police, District Authorities and marketing company.
- ii. Important telephone numbers for emergency use shall be displayed prominently in the Retail Outlet.
- iii. Means of communication shall be always at the disposal of the In charge of the Retail Outlet.
- iv. Emergency Action Plan should be tested with mock drill at least once a year.
- v. First Aid Kit shall contain items to handle possible emergencies as per State Factories Rules.
- vi. Shock treatment chart written in bilingual & local languages. RO attendants shall be given training on how to treat an electrocuted person before help from a doctor is available.

**7) TRAINING**

The objective of training is to provide good understanding of all the facets of operations at the Retail Outlet. Training shall ensure that the jobs are performed in accordance with the laid down procedures and practices.

- i. Each oil company shall develop training module of their own which should include inter-alia of the following :
  - a) Hazardous characteristics of product handled.
  - b) Familiarisation with operational procedures & practices.
  - c) Hands on experience on operation of equipment.
  - d) Knowledge of emergency and manual shut down systems
  - e) Immediate and effective isolation of any spill
  - f) Safety features and accident prevention.
  - g) Fire fighting facilities, its upkeep and operation.
  - h) Evacuation and safe egress of the vehicles in an emergency.
  - i) Housekeeping
  - j) Decantation
  - k) First aid
  - l) Dos & Don'ts
  - m) Emergency plan./drills Additionally, people shall be trained for specific job / activity.
- ii. Proper records for the training and refresher courses shall be maintained.

Contd....6p.

  
 District Disaster Response and Fire Officer,  
 Rayachoti, Annamayya District.

:: 6::

8) The applicant has remitted fire precautionary fee an amount of Rs.1,000/- vide Challan No.60121152712022, Dt.26-10-2022 at District-Treasury, Rayachoti for Provisional No Objection Certificate.

9) The Management/applicant should not occupy the premises without obtaining No Objection Certificate for Occupancy from this Department. If any deviation in this regard, action will be initiated as per the A.P. Fire Service Act, 1999 & Fire and Emergency operations and levy of fee rules-2006.

Yours faithfully,



**[P.ANIL KUMAR],  
District Disaster Response  
& Fire Officer,  
Annamayya District.**

7  
27/10/22

Copy submitted to the Director General, State Disaster Response and Fire Services, Vijayawada, Andhra Pradesh for favor of kind information,  
Copy submitted to the Regional Fire Officer, Southern Region, A.P. Vijayawada for favor of kind information,  
Copy submitted to the Senior manager Hindusthan Petroleum Corporation Limited , Nellore , retail Regional Office , D.No.16-15-986-2,2<sup>nd</sup> Floor , AARVEE House , Childeren's Park Main Road,Near Krishna Mandiram,Nellore,

Copy submitted to the Station Fire officer, Pileru.

District Disaster Response and Fire Officer  
Annamayya District



SOUTHERN POWER DISTRIBUTION COMPANY OF A.P. LIMITED  
OPERATION DIVISION :: PILER

From  
The Executive Engineer,  
Operation,  
Piler.

To  
The Collector & District Magistrate,  
Annamayya District.

Lr. No. EE/O/PLR/AEE/JE/Tech./F. /D.No. 1909/2022, Dt: 10/11/2022.

Respected Sir,

Sub:- APSPDCL - Operation Division, Piler – Issuance of Provisional No Objection Certificate to the proposed Petroleum New retail outlet on Pileru to Madana -Palli road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy.No. 342 of Kalikiri Village & Mandal, Annamayya District – submitted – Reg.

Ref:- REV02-MSOMG/120/2022-JA(C1)-ANM CO, Date: 25.10.2022.


\* \* \* \* \*

It is to inform that, the Senior Manager Hindustan Petroleum Corporation Limited, Nellore retail Regional Office, D.No. 16-15-986-2, 2<sup>nd</sup> Floor, AARVEE House, Children's Park Main road, Near Krishna Mandiram, Nellore has requested for Provisional No Objection Certificate to the proposed petroleum New retail outlet on Pileru to Madanapalle road Storage of Class A 16 KL of MS and 35 KL of HSD in Sy. No. 342 of Kalikiri Village & Mandal, Annamayya District.

In view of the above, the site was inspected and the following was noticed.

- 1) No Electrical High tension lines are passing through the site.
- 2) No Electrical Higher Capacity Distribution Transformers exist near to the site.
- 3) Location of the facilities, equipment, entrance, exit, paving must be arranged in a such manner to avoid the risk of any electrical accidents.
- 4) Access for mobile firefighting equipment to all the Retail Outlet facilities shall be ensured.

This is for favour of information please.

  
Executive Engineer  
Operation:: Piler

Copy submitted to the Senior Manager Hindustan Petroleum Corporation Limited, Nellore, retail Regional Office, D.No: 16-159-986-2, 2<sup>nd</sup> Floor, AARVEE House, Childeren's Park Main Road, Near Krishna Mandiram, Nellore.

44  
PROCEEDINGS OF THE PANCHAYAT SECRETARY, GRAMPANCHAYAT, KALIKIRI.

PRESENT Sri. T. Uday Kumar, BA.,

B.A.NO: 33/2022-23

Dt: 18-11-2022.

Sub:- 517234 Buildings - Construction of R. C .C ROOF SALES BUILDING FOR M/S HINDUSTAN PETROLEUM CORPORATION LTD., - Compound Wall and Canopy in, Survey No: 342/1 WARD NO : 8, PILERU TO MADANAPALLI ROAD, kalikiri, Application of kalikiri - Permission-Granted.

- Ref:-
1. Kalikiri Gram Panchayat Resolution No: 87 Dated: 14-11-2022.
  2. Panchayat Raj & Rural Development (Pts 3) Dept., GO MS: 12 Dated: 08-02-2016.
  3. Panchayat Raj & Rural Development (Pts 3) Dept., GO MS: 119 Dated: 28-03-2017.
  4. Application of the HINDUSTAN PETROLEUM CORPORATION LTD., Dt: 27-07-2022.

-000-

## ORDER

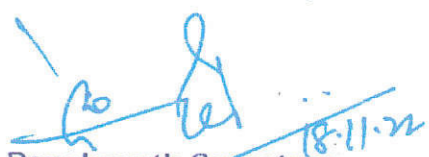
Permission is here by accorded to construct the R. C .C ROOF SALES BUILDING FOR M/S HINDUSTAN PETROLEUM CORPORATION LTD., building in bearing Survey No: 342/1 WARD NO:8, PILERU TO MADANAPALLI ROAD,,,,,Kalikiri Gram Panchayat Applicant of subject to the following conditions.

Doct No: 199/2022 Dt: 28-01-2022.

The Construction should be in strict conformity with the approved Plans copies of which are here with returned.

1. No deviation from the approved plans should be made without permission of the Panchayat secretary.
2. The approved plans should always be kept at the work spot and produce when required by the inspecting officers of the Gram panchayat, kalikiri.
3. The height of the compound wall should not where it's about as Public Street exceeds 5/8 ft above street level. The gates should not open out in to the street. The corners at the junctions of street should be displayed. P
4. The street margin should not be encroached up on the steps leading to the premises or steps should be constructed in the applicant's site.
5. There should be no encroachment in to the Panchayat or Govt site and also one meter width space should be provided un built for further development in front yard.
6. The latrine should be kept sand floor type. It should have impervious.
7. Flooring and proper seating arrangements should be provided.
8. The wall roof should be provided with a parapet wall of not less than 3ft in height and a platform should be constructed around the wall.
9. Suitable drains should be constructed to let out sullage and prevent sullage water in the compound.
10. Clearance required under the electricity rules should be kept between the building and the electric line.
11. Clearance required under District Disaster response and fire department.
12. Provide toilets facilities to the customer.
13. The date of completion or occupation of the building whichever is earlier should be promptly reported to the Panchayat secretary.
14. The building should not be occupied before obtaining sanitary certificate from this office.
15. The mere approval of the plans does not get any right in court of law.
16. Water-Harvesting pit must provide.
17. Plantation should be made for ecological balance.
18. Building Construction should be completed within Two Years (17-11-2024). If the construction should not be completed within the time, this approval should be got renewed 30 days prior to the expiry of permission and further work stopped until the permission is renewed. If any deviation of the building rules this approval will be cancelled.

To,  
M/S HINDUSTAN PETROLEUM CORPORATION LTD  
SENIOR MANAGER,  
NELLORE.

  
Panchayath Secretary  
Gram Panchayath

KALIKIRI - 517234



**నిరాక్షేపణీయ దృవపత్రం**

కర్నూలు గ్రామపంచాయతీ కార్యలయం

కొత్తపల్లి జిల్లా కర్నూలు మండలం

కర్నూలు గ్రామపంచాయతీ పరిధిలోని ఎల్యూమినియం ముద్రపత్తి రోడ్డు

B.A.No: 33/2022-23 గ్రామం/వీధి/ రోడ్డు మరియు అసెస్మెంట్ నెం. 342/1 మరియు ఇతర నెం.:

నందు నివసించు శ్రీ/ శ్రీమతి సర్దియ్యక మెయ్యక, సింధుస్వయం కార్పొరేషన్ లిమిటెడ్, కర్నూలు.

వారి పేరిట సాంత భవనం కలదు. విద్యుత్ సరఫరా ఇచ్చుటకు గ్రామ పంచాయతీకి ఎలాంటి అభ్యంతరము గానీ /

అక్షేపణ గావీ లేదని దృవీకరించడమైనది.



Handwritten signature and official stamp of the Gramapanchayat, Karnoolu, with the number 517234.

## కలికిరి గ్రామ పంచాయతి సాధారణ సమావేశము

అన్నమయ్య జిల్లా, కలికిరి మండలం, కలికిరి గ్రామ పంచాయతీ కార్యాలయము నందు  
తేది: 14-11-2022 తేది అనగా సోమవారం ఉదయం 11-00 గంటలకు కలికిరి గ్రామ పంచాయతీ సర్పంచ్  
శ్రీ రెడ్డివారి ప్రతాప్ కుమార్ రెడ్డి గారి అధ్యక్షతన వార్డు మెంబర్లు సమావేశమై చర్చించి తీర్మానించిన  
తీర్మానములు.

విషయము :: 87

తీర్మానము:: 87

కలికిరి మండలము, కలికిరి గ్రామ పంచాయతి, కలికిరి  
గ్రామము నందు సర్వే నెంబరు 342/1 లో HPCL  
పెట్రోలియం కార్పోరేషన్ లిమిటెడ్ 16 KLMS TANK మరియు  
35 KL HSD TANK మరియు SALE ROOM పెట్రోల్ పంపు  
నిర్వహణ కొరకు అనుమతి ఇచ్చుటకు గ్రామ పంచాయతి  
ఆమోదము కోరుట గురించి.

ఆమోదించడమైనది.

// అసలుకు నకలు //

పంచాయతి కార్యదర్శి  
Panchayat Secretary  
కలికిరి గ్రామ పంచాయతి  
KALIKIRI - 517234

R. Prathap Kumar Reddy  
అర్. ప్రతాప్ కుమార్ రెడ్డి,  
SARPANCH  
Gram Panchayat  
కలికిరి గ్రామ పంచాయతి.  
KALIKIRI

C. No:287/2022

Gram Panchayat Office,  
Kalikiri, Dated: 18-11-2022.

**NO OBJECTION CERTIFICATE**

This is to certify that the Territory Manager (Retail), Hindustan Petroleum Corporation Limited, Nellore Retail Territory, Nellore for installation of Petroleum pumps 16 KL MS tank and 35 KL HSD tank and sales room of Hindustan Petroleum Corporation Limited in Survey No: 342-1 of Kalikiri and Mandal, Annamayya District, is No Objection for installation of the new retail outlet on the proposed location in Kalikiri and Mandal.

  
Panchayat Secretary,  
Gram Panchayat, Kalikiri.

FromTo

Sri. C. Gangaiah,  
Mandal Parishad Dev. Officer,  
MPP, Kalikiri.

The District Collector & Dist. Magistrate,  
Annamayya District,

Sir,

Roc. No: A/228/SPND, Dt: 18-11-2022

Sub: Establishment – MPP Kalikiri – Petroleum Act & Rules Annamayya District – Installlation of Petroleum pumps 16 KL MS tank and 35 KL HSD tank and sales room of Hindustan Petroleum Corporation Limited in Survey No: 342/1 of Kalikiri & Mandal, Annamayya District issue of No Objection Certificate Report – Submitted – Regarding.

- Ref: 1. Proceedings of the Panchayat Secretary, Kalikiri Gram Panchayat vide BA No: 33/2022-23 Dated: 18-11-2022.  
2. Resolution No: 87 Dated: 14-11-2022. Of the Gram Panchayat Kalikiri.  
3. The Application of the HINDUSTAN PETROLEUM CORPORATION LTD., Dt: 27-07-2022.

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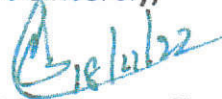
In obedience to the above reference cited I humbly submit that the Territory Manager (Retail), Hindustan Petroleum Corporation Limited, Neelore Retail Territory, Neelore has submitted an application requesting that they want to propose for installation of Petroleum pumps 16 KL MS tank and 35 KL HSD tank and sales room of Hindustan Petroleum Corporation Limited in Survey No: 342/1 of Kalikiri & Mandal, Annamayya District and I Submit the Gram Panchayat Resolution & No Objection Certificate for installation of the new retail outlet on the proposed location.

Enclose:

1. NOC of the Panchayat Secretary Gram Panchayat Kalikiri.
2. Resolution No: 87 Dated: 14-11-2022. Of the Gram Panchayat Kalikiri.

Thanking you Sir.....

Yours Sincerely,



Mandal Parishad Dev. Officer,  
Mandal Praja Parishad, Kalikiri.

C1/11102/2022

## NO OBJECTION CERTIFICATE

(See Rule 144 )

Dated:31/12/2022.

Subject : No Objection Certificate

With reference to the application No. NLRO/TSSR/ENGG dated 27-07-2022 submitted by the Senior Manager, Hindustan Petroleum Corporation Limited, Nellore Retail Regional Office, D.No.16-15-986-2, 2<sup>nd</sup> Floor, AARVEE House, Children's Park Main Road, Near Krishna Mandiram, Nellore, and in pursuance of Rule 144 of the Petroleum Rules, 2002, there is No Objection for granting license under the Petroleum Rules, 2002 to the Senior Manager, Hindustan Petroleum Corporation Limited, Nellore Retail Regional Office, D.No.16-15-986-2, 2<sup>nd</sup> Floor, AARVEE House, Children's Park Main Road, Near Krishna Mandiram, Nellore for setting up of proposed petroleum new retail outlet on Piler to Madanapalli road of Storage of Class A 16,000 Ltrs of MS and Class B 35,000 Liters of HSD in Sy.No.0 342/1 with an extent 0.34 cent of Kalikiri Village & Mandal, Annamayya District, Andhra Pradesh as shown in the site plan duly endorsed and enclosed herewith.

1) The following particulars have been considered while issuing this no objection certificate, that -

- (a) The lawful possession of the site by the applicant including authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products;
- (b) Interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
- (c) Traffic density and impact on traffic;
- (d) Conformity of proposal to the local or area development planning;
- (e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
- (f) Genuineness of purpose.
- (g) Any other matter pertinent to public safety.

(Under orders of the Joint Collector & Addl. District Magistrate, Annamayya District)

To *R*  
31/12/22  
c1

The Senior Manager, Hindustan petroleum corporation limited, 16-15-986-2, 2<sup>nd</sup> floor AARVEE house, children's park main road near Krishna Mandiram Nellore, Nellore District( By RPAD).

Copy to the Superintendent of Police, Annamayya District.

Copy to the Revenue Divisional Officer, Madanapalli.

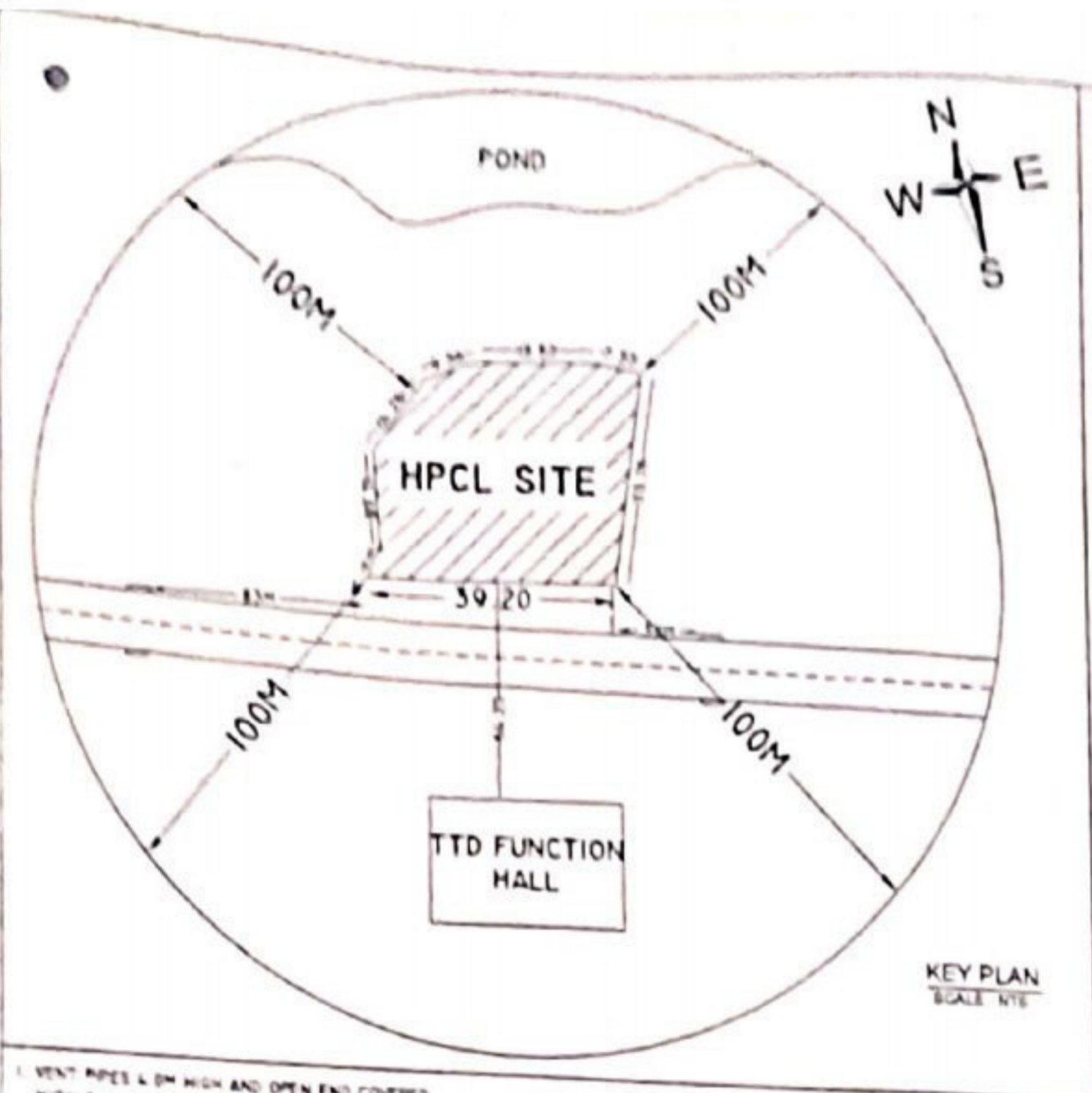
Copy to the District Fire Officer Annamayya District.

Copy to the Tahsildar, Kalikiri.

Copy to MPDO Kalikiri.

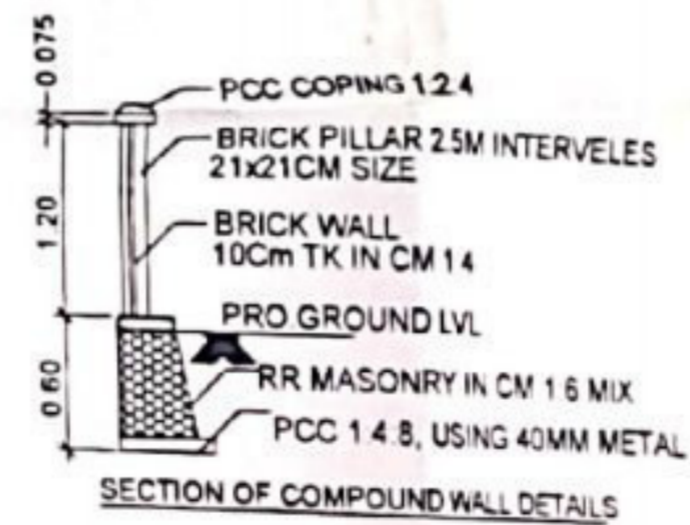
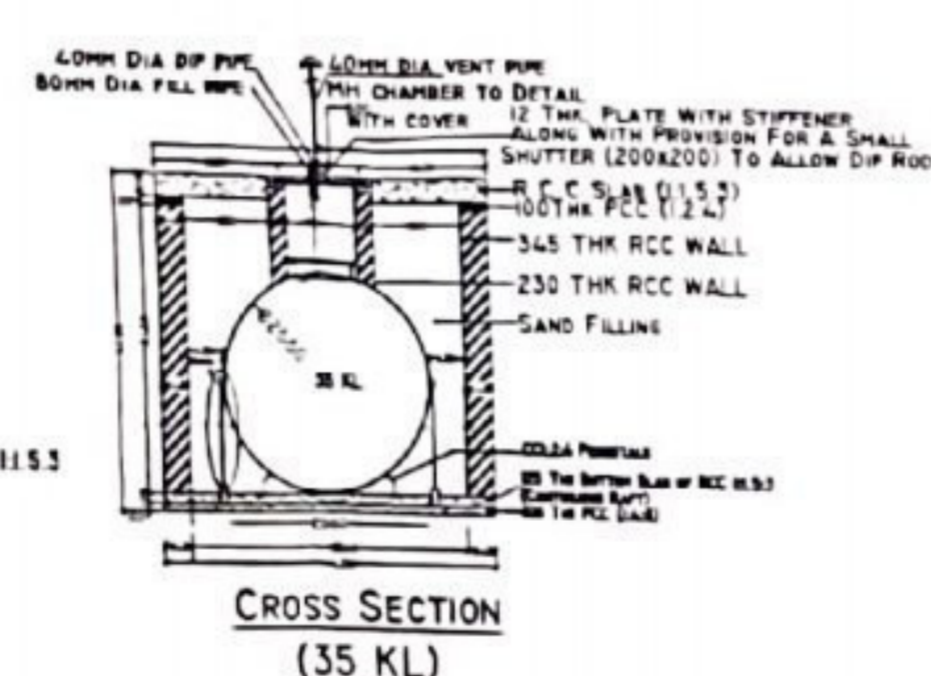
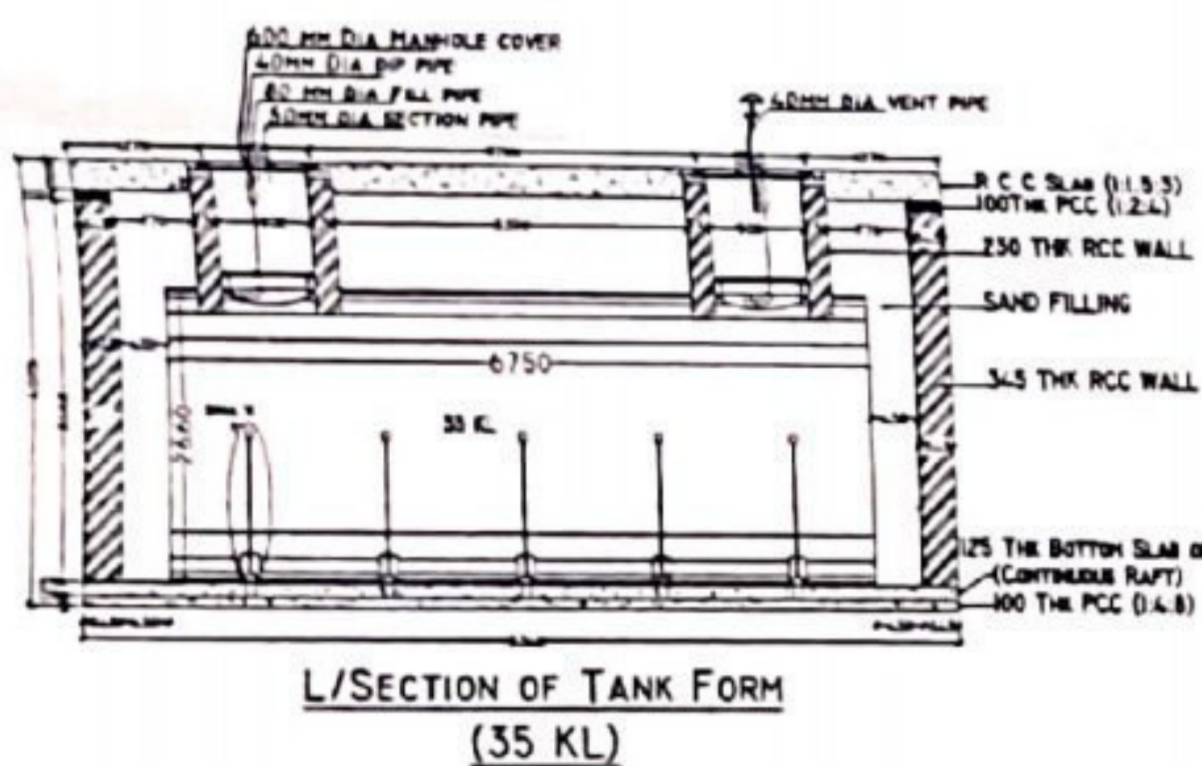
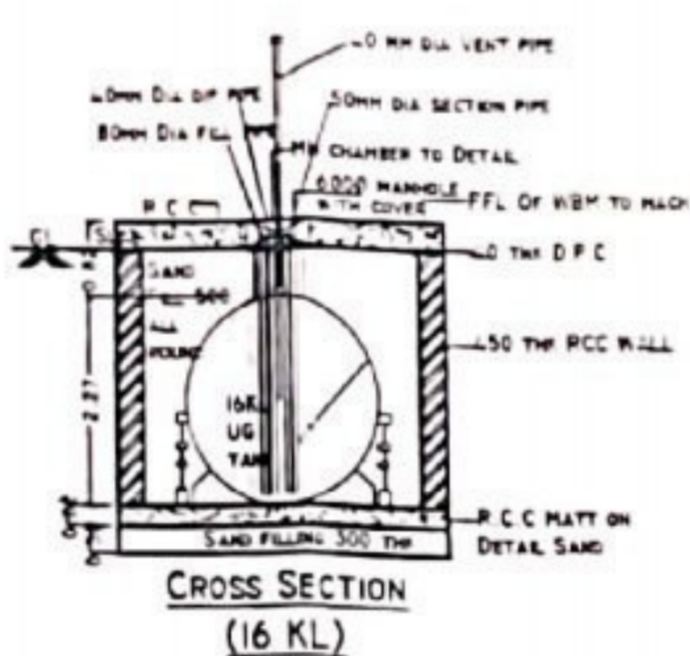
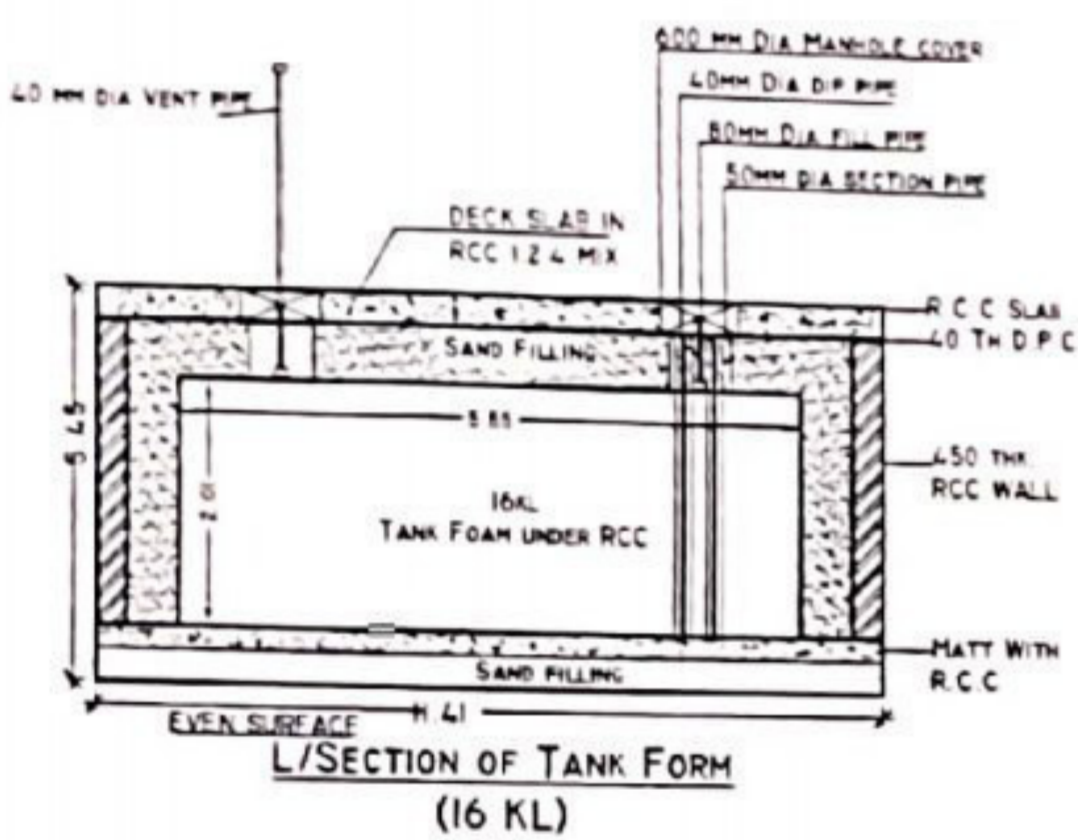
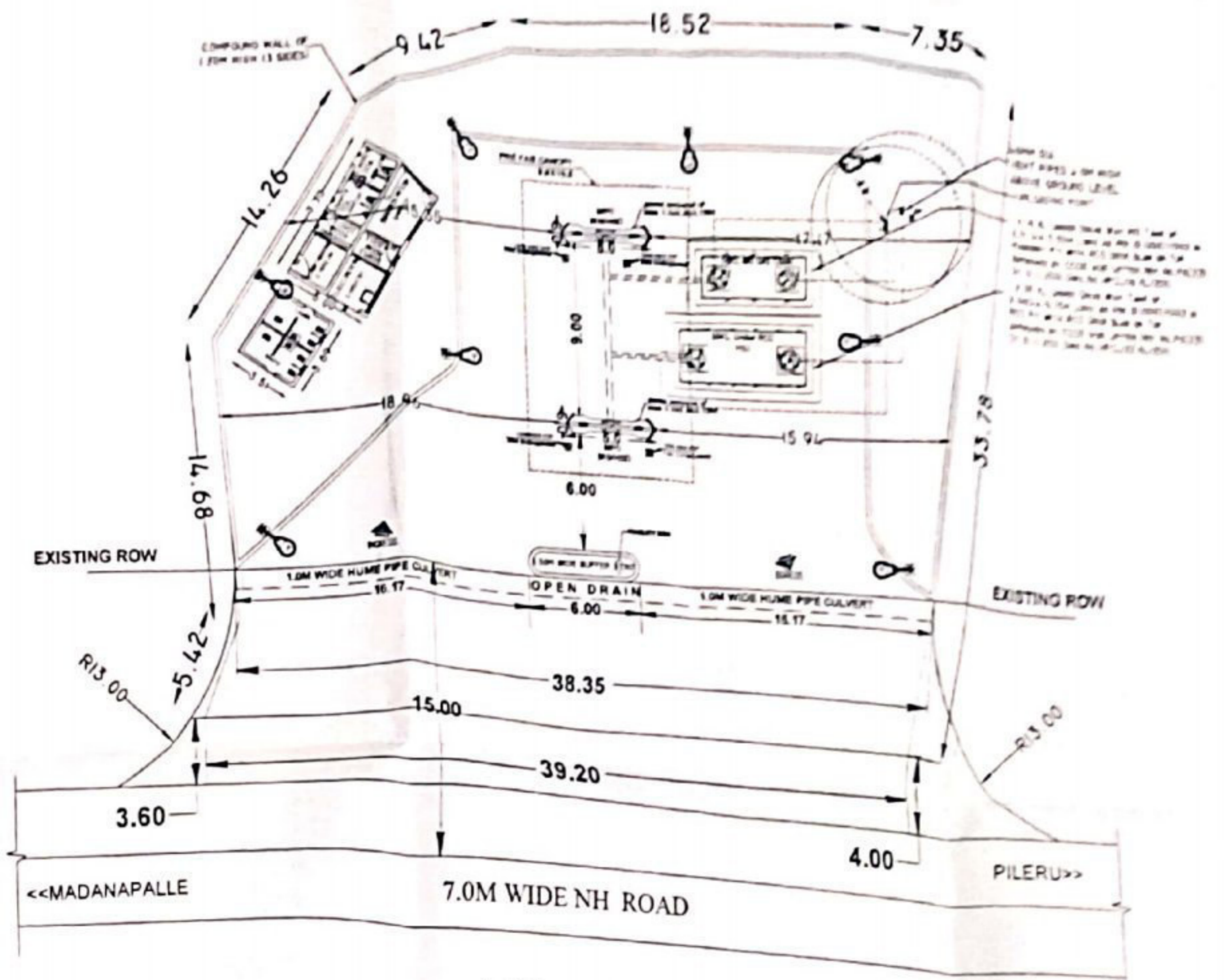
*31/12/2022*  
District Revenue Officer &  
Addl. Dist. Magistrate  
Annamayya District

Received.  
K. Asundh  
6/1/23.

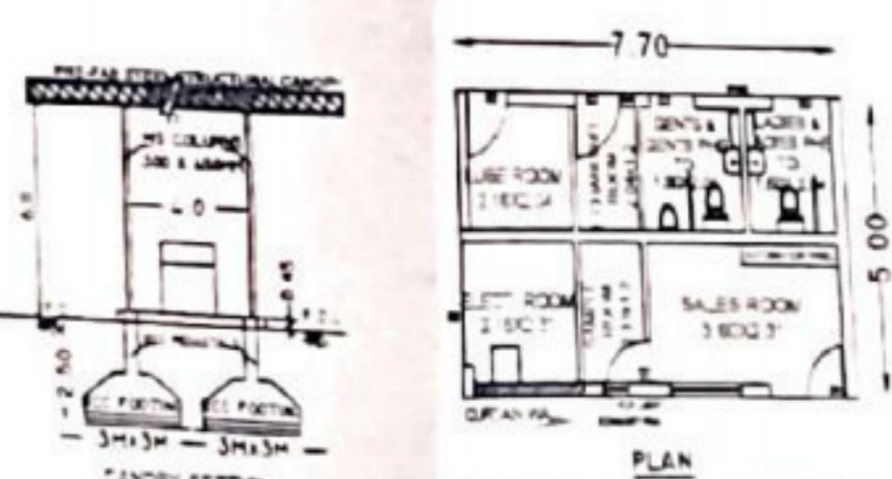
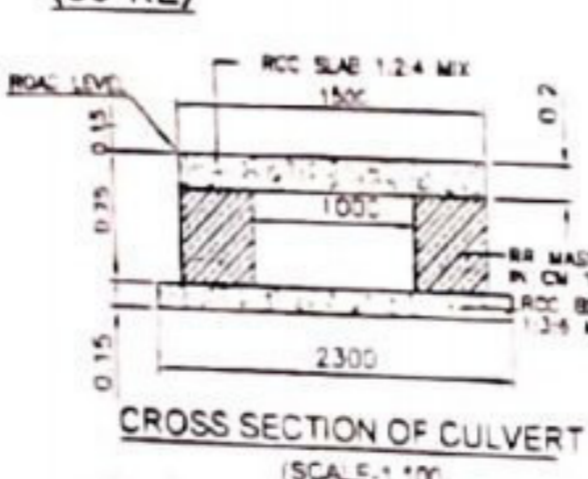
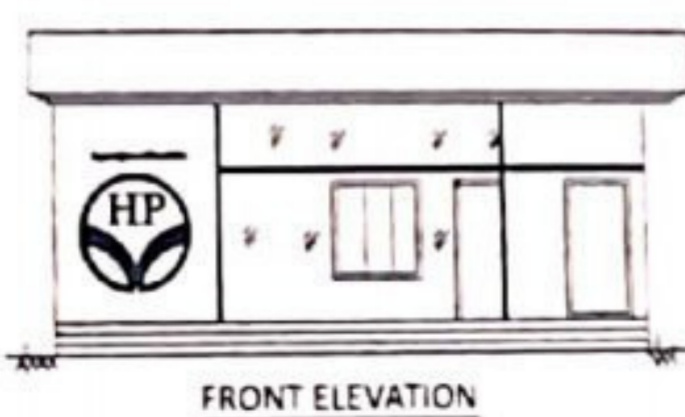
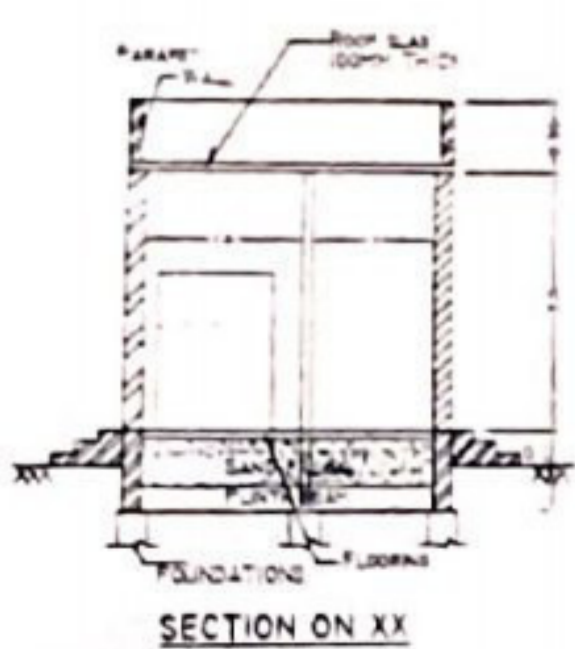


- VENT PIPES 4.5M HIGH AND OPEN END COVERED WITH 2 LAYERS OF NON-CORRODIBLE BRASS WIRE GAUZE OF NOT LESS THAN 11 MESH PER LINEAR CENTIMETER AND BENT DOWN
- FILL POINT FITTED WITH CAN LOCK COUPLING AND AIR TIGHT THREADED BRASS CAP FOR DECANTATION FROM TANK LOBBY
- DIP PIPES WITH CAP ASSEMBLY
- PIPES CLASS M.S. COATED WITH BITUMENOUS BASE
- SAFETY NOTES: FIRE FIGHTING EQUIPMENT PROVIDED AS PER CONDITION OF LICENSE IN FORM XIV OF PETROLEUM RULES, 1962 AND 2 NOS. OF DCP FIRE EXTINGUISHERS HAVE BEEN PROVIDED FOR EACH DISPENSING UNIT. 2 NOS. OF CO2 EXTINGUISHERS HAVE BEEN PROVIDED IN ELECTRICAL PANEL ROOM
- AUTOMATION SYSTEM HAS BEEN PROVIDED FOR D.U.'S AND U.G. TANKS AS PER CCOE APPROVAL SET P-10368/HPCL DATED 04/02/2013
- ELECTRICAL FITTINGS ARE FLAME PROOF CONFORMING TO IS 244:2004
- NO SEWER OR SURFACE DRAIN WITHIN 8.0M OF U.G. TANK & D.U.
- TANKS ARE COATED WITH TWO LAYERS OF HOT 304L GRADE BITUMEN HAVING OVERALL COATING THICKNESS OF 3.2MM OVER TWO COATS OF TANMASTIC PRIMER TO PROTECT FROM CORROSION
- FIRE EXTINGUISHERS DRY CHEMICAL TYPE 10KG WITH CO2 CARTRIDGE HAVING ISI MARK
- DIMENSIONS OF DIP ROD IS 3.0M HAVING GRADUAL MARKING OF 0.5 CM AS LEAST COUNT
- TANKS CONFORM TO IS 405 AND IS 3 OF PETROLEUM RULES 2002
- LIGHT POLES ARE FABRICATED AS PER CCOE APPROVED LETTER NO. DL-110/MB-11 DATED 28-04-1983
- SITES MEET APPLICABLE IRC-42, 1983 NORMS WITH LATEST AMENDMENTS
- THE PROPOSED SITE IS FREE FROM ANY TYPE OF LITIGATIONS
- NO LIGHT LINES PASSING OVER R.O. PREMISES
- DISPENSING PUMPS CONFORMS TO IS 244 AND THE CCOE APPROVED LETTER NO. DL-110/MB-11 DATED 28-04-1983
- ALL THE DISPENSING PUMPS ARE CONNECTED TO EARTHING PIT WHICH IS MADE AS PER IS 3043-1983
- B.W. FENCING 1.20M HIGH AS APPROVED BY CCOE VIDE LETTER NO. EXP. LND-R-13129 DATED 18-8-1985
- INDEPENDENT COMPOUND WALL WILL BE PROVIDED
- ALL DIMENSIONS ARE IN MMS

**CANOPY CONSTRUCTION MATERIALS:**  
ALL STRUCTURAL STEEL CONFORMING TO IS-2002 & IS-800 SPECIFICATIONS  
ROOFING TO CANOPY SHALL BE OF STEEL ALUMINUM ALLOY MATERIAL  
FALSE CEILING SHALL BE OF STEEL ALUMINUM ALLOY MATERIAL



T.S.S. RAMAPRASAD  
Senior Manager - Retail Engineering  
HPCL  
SIGNATURE/STAMP OF THE AUTHORISED OIL COMPANY OFFICER.



UNDER GROUND TANK DETAILS						
NO	PRODUCT	CAPACITY	LENGTH	DIA	NO(S)	TYPE OF INST. LN
1	M.S.	16 KL	5.55	2.01	ONE	UNDER DRIVEWAY
2	H.S.D.	35 KL	6.75	2.66	ONE	UNDER DRIVEWAY

PIN CODE	517234
LOCATION	KALIKIRI
SURVEY NO	342
MANDAL	KALIKIRI
Nearest Police ST	KALIKIRI
Nearest Fire ST	KALIKIRI
Nearest Railway ST	KALIKIRI
DISTRICT	CHITTOOR

**HINDUSTAN PETROLEUM CORPORATION LTD.**  
NELLORE RETAIL REGIONAL OFFICE  
#16-15-986-2, 2nd Floor Aarvee House, Children's Park Main Road  
Near Krishna Mandir, NELLORE - 524002, AP

PLAN SHOWING THE PROPOSED RETAIL OUTLET ON PILERU TO MADANAPALLE ROAD, IN SURVEY NO. 342 AT KALIKIRI VILLAGE & MANDAL CHITTOOR DISTRICT, AP-517234

PREPARED BY: **INFO CAD**  
CONSULTANTS & ENGINEERS  
27-1-1075/3 RAMJI NAGAR  
NELLORE-524 002 A.P.  
www.infocad.in

DESIGN OF RETAIL OUTLET FORMATS	STATION FORMAT
DISCIPLINE	STATUS
NOC / EXPLOSIVE	DRAWING TITLE
CHECKED	SCALE 1:200
DRN BY: CHAURIA	DATE: 26.07.2022
FILE ADD	DRAWING NO: HP/NO/218/REV NO

District Revenue Officer & Addl. Dist. Magistrate, Anantapur District.  
Revenue Divisional Officer, MADANAPALLE.  
TAHSILDAR, Kalikiri Mandal, Anantapur District.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)  
**National Highways Authority of India**  
(Ministry of Road Transport and Highways, Government of India)

परियोजना कार्यान्वयन इकाई, डी.नं. : 1/5/564/C, बालाजी कालनी, लक्ष्मी नारायण कल्याण मंडपम, तिरुपति - 517 502

Project Implementation Unit, D.No.1-5-564/C, Balaji Colony,  
Opp. Lakshmi Narayana Kalyana Mandapam, Tirupati- 517 502, A.P.  
Ph No : 0877-2245060, email : nhaitirupati@gmail.com, piutirupati@nhai.org



NHAI/PIU-TPT/070MP-22/S. No. 28-A/2023-24/1154

Dt. 30.09.2023

To,  
**The Authorised Signatory,**  
M/s. Hindustan Petroleum Corporation Limited,  
Nellore Retail Regional Office,  
16-15-986-2, 2<sup>nd</sup> Floor,  
Aarvee House, Children's Park Main Road,  
Near Krishna Mandiram, Nellore - 524003.

**Sub: NHAI-PIU-Tirupati - Madanapalli -Pileru Section of NH-71 - Issue of No Objection Certificate and Access Permission to M/s. Hindustan Petroleum Corporation Limited, Nellore for approach road to proposed fuel station (LHS) abutting NH-71 at Km 37/993-38/032.20 of Kalikiri Village & Mandal, at Sy. No. 342, Annamayya District, Andhra Pradesh - In Principle Approval - Reg.**

**Ref:** (i) M/s. HPCL, Nellore Lr. No. NRO/NH-71/CTR/KALIKIRI, dated 24.11.2022  
(ii) T/o. Lr. No. NHAI/PIU-TPT/Reg. S. No. 28-A/2022-23/1646, dated 27.12.2022  
(iii) RO, NHAI, Vijayawada Lr. No. NHAI/RO-VJA/PIU-TPT/NH-71/M-P/Access Permission /HPCL/2023/307, dated 26.01.2023  
(iv) This office Lr. No. NHAI/PIU-TPT/070MP-22/S. No. 28-A/2022/1889, dated 30.01.2023  
(v) M/s. HPCL Lr. No. NRO/NH-71/CTR/KALIKIRI/BG, dated 06.09.2023  
(vi) T/o. Lr. No. NHAI/PIU-TPT/BG/2023-24/1088, dated 22.09.2023  
(vii) M/s. Canara Bank, MR Palli Branch, Tirupati Lr. No. Nil, dated 25.09.2023

Sir,

This is in continuation to this office letter cited under reference (iv) above wherein requesting M/s. HPCL to submit / remit the following fee as per Cl. 2.11 of MoRT&H Guidelines dated 26.06.2020 to this office for issue of Provisional Access Permission:

- (i) Remittance of Rs. 20,000/- in Bharatkosh Portal towards grant of Provisional permission.
- (ii) Bank Guarantee for an amount of Rs. 2,50,000/- valid upto 3 years towards successful completion of access as per the prescribed norms / specifications before final approval is obtained.
- (iii) Board Resolution or any other document authorizing Shri. Rakesh Misri to issue POA to any other person for signing and submitting the proposal for grant of 'Provisional Permission' for access to the Retail Outlet.

2. Accordingly, M/s. HPCL vide letter cited under reference (v) above has made payment of Rs. 20,000/- in Bharatkosh portal bearing Transaction ID: 0509230006828, dated 05.09.2023 and also submitted Bank Guarantee from SBI for Rs. 2,50,000/- dated 29.08.2023 with a validity of three years and the same has been confirmed by M/s. Canara Bank vide letter cited under reference (vii) above.

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3. Thus the provisional approval as accorded by RO, NHAI, Vijayawada vide letter cited under reference (iii) above for approach road to fuel station abutting NH-71 at Km 37/993-38/032.20 of Kalikiri Village & Mandal, at Sy. No. 342, Annamayya District, Andhra Pradesh is subject to following conditions:

- (i) The applicant should develop the Fuel Station along with its access as per approved drawings at their own cost within 12 months from the date of he of Provisional permission for access. The validity of the provisional permission and the subsequent final permission shall be governed by Para 2.6 of the Ministry's Circular No. RW/NH-33032/01/2017-SERIR) dated 26.06.2020.
- (ii) In case, the access construction is not completed even within the extended period, the bank guarantee submitted by the applicant shall be encashed by the Project Director and deposited into the relevant account as per Ministry's Circular No. RW/NH-33032/01/2017-S&R(R), dated 26.06.2020.
- (iii) The applicant shall arrange all the clearances including Forest clearance required for construction of the proposed access as per approved drawings. The applicant shall also arrange for shifting of utilities, if required, at his own cost as per the directions of the concerned Department.
- (iv) The applicant shall install all the requisite road signs as per IRC: 67 & provide road markings as per IRC: 35 in accordance with the Ministry's guidelines and to the satisfaction of the Project Director. There should be sufficient parking inside so that there is no overflow of vehicles on approach roads.
- (v) The applicant shall ensure that the surface run-off is environment friendly before tapping to any longitudinal drain of NHAI. At the entry and exit points proper drainage is to be maintained with culvert/gratings.
- (vi) The toilet facility and drinking water facilities accessible to physically challenged is to be kept open round the clock as per the standard layout separately for gents and ladies and duly equipped with lighting and requisite cleaning accessories etc.
- (vii) The applicant shall also re-plant 10 times the plants cut as per the standards and specification of NHAI, at their own cost including maintenance till validity of permission.
- (viii) The grant of final / regular access permission including issuance of signed license deed would be subject to the certification by PD that the construction of access road have been carried out as per lay out plan / drawings approved by Highway Administration and payment of Rs.2,50,000/- plus escalation by the applicant in Bharatkosh Portal towards One-time license fee as per MORTH Guidelines dated 26.06.2020.
- (ix) The fresh license deed (duly indicating chainages of both new & old NH No.) in two originals drawn on new stamp paper as per Ministry's standard norms and duly signed by authorized signatory may also be furnished at the time of issue of final permission.

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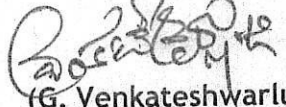
- (x) The applicant shall restore/ relocate chain link fencing and rain water harvesting structures and the connected drainage which will be affected, if any, due to proposed fuel station at their own cost.

4. The Provisional NOC issued shall stand cancelled under the following circumstances:

- (i) If any document/information furnished by the applicant found to be false or if the applicant is found to have wilfully suppressed any information.
- (ii) Any breach of the condition imposed by the Highway Administration or the Officer authorized by the Highway Administration on his behalf.
- (iii) If at any later stage, any dispute arises in respect of the ownership of the land on which the property is located or regarding the permission for change of land use.
- (iv) If the toilets are not maintained properly on daily basis for the convenience of public.

5. Further, it is to inform that this office vide letter no. 944, dated 04.09.2023 requested to give clarification on the representation / Compliant / Case No. NGT - Sr. No. 3305129003412023 filed by Shri. P. Chennaiah, S/o. P. Venkatramaia, Jangapalli, Kalikiri, Chittoor requesting to stop the construction of new retail outlet to protect the environment of the lake (Ootacheru) but till date the reply is awaited from your end. In this regard, if any order against the retail outlet passed by the Hon'ble High Court of Andhra Pradesh as well as NGT, action will be initiated in consultation with the Competent Authority.

Yours faithfully,

  
(G. Venkateshwarlu)  
Project Director  
NHAI, PIU- Tirupati

Copy submitted to: RO, NHAI, Vijayawada - for information please